

REPORT SUBMITTED BY RESPONDENT NO.4
IN O.A. NO. 177 OF 2021 (SZ)

I, Sri J. Nivas, I.A.S., S/o Janardhanan, aged about 39 years, Occ: Collector and District Magistrate, Krishna District, Machilipatnam, do hereby solemnly affirm and sincerely state on oath as follows:

I am working as Collector and District Magistrate, Krishna District, Machilipatnam. I am the 4th respondent herein, as such I am well acquainted with the facts of the case and I am authorized to submit the detailed report before the Hon'ble National Green Tribunal Southern Zone, Chennai.

1. I humbly submitted that, the Hon'ble National Green Tribunal, Southern Zone, Chennai has Suo Motu registered on the basis of the Newspaper report published in "Eenadu Telugu Newspaper, Andhra Pradesh, Krishna District, Amaravathi, Edition, dated.15.07.2021, under the caption

" మల్లవల్లి గ్రావెల్ పైమాఫియా పడగ (Gravel Mining Mafia Eye Gravel in Mallavalli)".

2. It is alleged in the newspaper report that the gravel mining has its eyes on Mallavalli village of Bapulapadu Mandal in Krishna District, where the soil is being excavated. Prior to the allotment to Andhra Pradesh Industrial infrastructure Corporation Limited (APIIC), it was customary to excavate Government land at Survey No.11 unauthorized excavations have been going on for the past few days in the patta lands bordering it recently. Local officials have become mute spectators as large quantities of gravel are being moved by invoking the names of senior officers in the District.

3. It is also alleged in that the gravel is being used to raise the level of lands belonging to industries in the neighborhood. The Government assigned lands in Mallavalli and Remalle are being used sold for financial reasons, as water availability in these lands is scarce and difficult to raise crops. Some are carrying out excavations with permits, while others are digging gravel without taking any permits. The huge quantities of gravel have been removed from those areas. It is also mentioned in the report that they have not even provided safe distance from the roads which can enhance the possibility of sliding and thereby in causing accidents. It is also alleged that the gravel is being illegally mined and moved daily by tippers and tractors for private use.

4. It is humbly submitted that, the Hon'ble National Green Tribunal has directed to ascertain the genuineness of the allegations made and also alleged violations through the committee which has been appointed in O.A. No 176 of 2021 (SZ) and also directed to submit a comprehensive report, so that the Hon'ble National Green Tribunal can dispose of both the cases by a common order as the both cases relating to Krishna District of Andhra Pradesh.

5. The Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai has further directed the committee to ascertain

- I. Whether there any illegal gravel mining is going on in that area in question, if so, what is the nature is so, what is the nature of action taken by the authorities against such violations.
- II. Whether the gravel mining is being carried out in that area with necessary permissions and clearances if any required for that purpose by authorities against such violations.
- III. Whether any excess mining has been done even when permission have been granted and if so, what is the quantity of excess mining done and assess the environmental compensation including the amount required for restoration, apart from imposing royalty and penalty as per the regulations.

6. As per the instructions of the Hon'ble National Green Tribunal, the following committee constituted with the following officers:

- i. Revenue Divisional Officer, Nuzvid.
- ii. Superintending Engineer, Irrigation Circle, Vijayawada.
- iii. Assistant Director of Mines & Geology, Vijayawada.

7. I humbly submitted that, the committee has inspected the lands located in R.S.No.11 and reported that the Tahsildar, Bapulapadu has given advance possession certificate which is alienated infavour of APIIC and handed over the total extent of Ac. 1360.06 Cts out of total extent of Ac. 1460.06 Cts in Sy.No.11 and kept Acs 100.00 Cts reserve for community Purpose/ House Site Holders. The Committee has observed that illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal. At present no Mining is observed in the area. The site has been surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by existing Coconut Plantation and South by the premises of existing Fly Ash Bricks Manufacturing Unit.

The Geo-Coordinates of the excavated area is as follows.

Point ID	N - Latitude	E - Longitude
a	16° 41' 34.07"N	80° 52' 39.23"E
b	16° 41' 34.85"N	80° 52' 38.75"E
c	16° 41' 34.07"N	80° 52' 36.38"E
d	16° 41' 33.87"N	80° 52' 36.42"E

8. The Committee further stated that, the Revenue authorities of Bapulapadu Mandal informed that previously the following land owners and persons involved in excavation of gravel without permission. The Surveyor, O/o Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area as detailed below.

S.No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Classification of the land	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala	12/1C	7.78	Patta land	1.40	14617.76
2	Gangaraju, S/o	12/1B	3.30	NSP canal	0.75	6,237.43
3	Venkata Ramayya	12/1A	2.96	Patta land	0.73	7187.83
4		11		APIIC Land	0.36	3970.10
5	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Patta land	0.17	1765.38
Total Excavated Area					3.41	33,778.5

9. The committee recommended to take necessary action on the persons involved in illegal excavation of Gravel in Sy.no.11 & 12 of Mallavalli Village, Bapulapadu Mandal under Rule 26(2)(i) of APMMC Rules 1966.

10. The Assistant Geologist and Surveyor office of the Assistant Director Mines & Geology, Vijayawada who accompanied with the committee has reported that Geologically the applied area consists of Gravel of recent geological ages which is formed due to the weathering of base rock of Khondalite suite rock of Archean Age. The Gravel present in the area is Red in colour, fine grained in nature. Krishna District is underlain by a variety of geological formations comprising from the oldest Archeans to Recent Alluvium. Hydro Geologically, these formations are classified as Consolidated (Hard), Semi-consolidated (Soft) and Unconsolidated (Soft) formations. The consolidated formations include crystalline (khondalites, Charnockites & Garnetic Gneisses) and Meta sediments (Dolomites, Shales, Phyllites and Quartzites) of Archaean and Pre-Cambrian periods respectively. Semi-consolidated formations occur in the North-Eastern part of the District and its extension is limited to small area i.e., in parts of Musunuru, Nuzividu, Bapulapadu and Gannavaram Mandals.

11. The Zonal Manager, AP Industrial Infrastructure Corporation Limited, Vijayawada has stated that the land measuring an extent of Acs 1360.06 cts in R.S.No.11 of Mallavalli Village, Bapulapadu Mandal, Krishna District was handed over advance possession to APIIC by Revenue Department for establishment of Industrial Park. The APIIC has proposed to develop the following industrial park in the subject land.

a. Mega Food Park	-	Acs. 57.45 Cts
b. State Food Park	-	Acs. 42.55 Cts
c. Model Industrial Park, Phase-I	-	Acs.1112.71 Cts
d. Model Industrial Park, Phase-II	-	Acs.100.06 Cts

12. The Zonal Manager, APIIC, Vijayawada further stated that, some of the plot owners those who have large extent of allotment have leveled the land allotted to them duly cutting the hillock areas and transferring the same to the low level areas in their premises and there is no excavation no gravel from APIIC industrial area to outside areas.

13. It is humbly submitted that, the Superintending Engineer, Pulichintala Project Circle, Vissannapeta has reported that the Bapulapadu Major (NSP Canal) was excavated at about 35 Years ago and CM&CD works were also completed at that time. The said canal serves an ayacut of 23243 Acres Further under modernization of the canal network with the World Bank Aid, the Bapulapadu Major Canal (NSP) was also modernized with CC lining from Km 0.000 to 15.000. The Bapulapadu canal is passing through R.S.No.168 of Anantasagaram Village of Agiripalli Mandal and entering into Sy.No.12 of Mallavalli Village of Bapulapadu Mandal as per FMB and APSAC portal maps. As per the field verification, the mining was carried out adjacent to the Bapulapadu Major NSP canal in Sy.No.12 of Mallavalli Village.

14. It is further submitted that, the Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Vijayawada reported that the officials of APPCB, Vijayawada have inspected the lands for an extent of Ac.3.05 cts in R.S.No.12 and an extent of Ac.0.36 cts in R.S.No. 11. Mining of gravel was carried out upto a depth of about 1.5 to 2.0 meters from the surface level. No stagnation of water is observed in the area. NSP Canal is passing adjoining the excavator site all along Eastern boundary, which is an irrigation canal for supplying water for agriculture in the surrounding area. Further, the Environmental Engineer has stated that this office has not issued any permissions such as CFE,

CFO of the board to this Gravel mining site. The mine owner/Illegal excavators have carried out mining operations without obtaining Environmental clearance as required under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution Act, 1981 and amended thereof.

15. The committee finally observed the following points

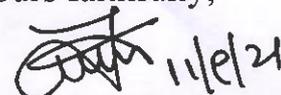
- I. Illegal Mining was conducted in Sy.No.11, 12/1C, 12/1B, 12/1A & 12/2A by the land owners/Illegal excavators.
- II. The gravel Mining is conducted without Permission from the concerned authorities.
- III. The total quantity of Gravel excavated in Sy.No.11 & 12 of Mallavalli Village is estimated to 33778.5 Cum. The Assistant Director of Mines & Geology, Vijayawada has issued show Cause Notice to illegal excavators for excavation of 33778.5 Cum of Gravel in Sy.No. 11, 12/1C, 12/1B, 12/1A & 12/2A over an extent of Acs 3.41 Cts without permission from the concerned authorities. Necessary action will be initiated as per existing A.P.M.M.C rules 1966. The Environmental compensation will be also levied after obtaining required parameters from the concerned authorities.

16. In view of the above, it is humbly submitted that action will be initiated against the persons who involved in illegal excavation of gravel in the Sy.No. 11, 12/1C, 12/1B, 12/1A & 12/2A measuring an extent of Acs 3.41 Cts as per rules in force.

17. A Copy of the Committee report along with its enclosures, report of the Superintending Engineer, Pulichintala Project Circle, Vissannapeta and report of the Environment Engineer, AP Pollution Control Board, Regional Office, Vijayawada and report of the Zonal Manager, APIIC, Vijayawada are herewith submitted for kind perusal.

18. For the reasons stated above, it is therefore prayed that this Hon'ble National Green Tribunal may be pleased to pass such other order or orders as this Hon'ble National Green Tribunal may deem fit and proper in the circumstances of the case.

Yours faithfully,



Collector & District Magistrate
Krishna District,
Andhra Pradesh

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JOINT COMMITTEE REPORT ON NGT ORDER IN O.A.No.177/2021

The Hon'ble National Green Tribunal (NGT), South Zone, Chennai has issued following order In O.A. No 177 of 2021 Suo Motu based on News Item published in Eenadu Telugu Newspaper, Krishna District, Amravati Edition, dated 15-07-2021 under the Caption 'మల్లవల్లి గ్రావెల్ పై మాఫియా పడగ' (Mallavalli Gravel Pai Mafia Padaga).

It is alleged in the newspaper report that the gravel mining has its eyes on Mallavalli in Bapulapadu Mandal in Krishna District, where the soil is being excavated. Prior to the allotment to Andhra Pradesh Industrial Infrastructure Corporation Limited (APIIC), it was customary to excavate government land at Survey no.11. Unauthorized excavations have been going on for the past few days in the patta and bordering it recently. Local officials have become mute spectators as large quantities of gravel are being moved by invoking the names of the senior officers in the District. The gravel is being used to raise the level of lands belonging to Industries in the neighborhood. The Govt assigned lands in Mallavalli and Remalle are being used sold for financial reasons, as water availability in these lands is scarce and difficult to raise crops. Some are carrying out excavations with permits, while others are digging gravel without taking any permits. The huge quantity of gravel have been removed from those areas.

Orders in O.A. No 177 of 2021

"In order to ascertain the genuineness of the allegations made and also alleged violations and since this area is also falling Krishna District. So we feel that the same committee which has been appointed in O.A. No 176 of 2021 (SZ) can be directed to look in to this issue also and submit a comprehensive report, so that this Tribunal can dispose of both the cases by a common order".

The Hon'ble National Green Tribunal also directed the committee to ascertain the following

- I. Whether there any illegal gravel mining is going on in that area in question, if so, what is the nature is so, what is the nature of action taken by the authorities against such violations.
- II. Whether the gravel mining is being carried out in that area with necessary permissions and clearances if any required for that purpose by authorities against such violations.
- III. Whether any excess mining has been done even when permission have been granted and if so, what is the quantity of excess mining done and assess the environmental compensation including the amount required for restoration, apart from imposing royalty and penalty as per the regulations.

The Director of Mines and Geology, Ibrahimpatnam vide Lr.No 489498/D6/2021 dated 26-08-2021 has requested the Collector and District Magistrate, Krishna District, Superintending Engineer, Public works Department, Vijayawada and Superintending

respective departments as members in the Joint committee with a direction to see that the inspection and compilation of report shall be completed within a week in accordance with the Standard Operating Procedure and send a report to the Director of Mines and Geology, Vijayawada so as to submit action Taken Report on or before 13-09-2021 as ordered by the Hon'ble National Green Tribunal(NGT)in O.A.No176& 177 of 2021.

The Director of Mines and Geology, Ibrahimpatnam vide Proceedings No 489498/D6/2021 dated 26-08-2021 has nominated Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada as member to the proposed Joint Committee to inspect the areas in question and to submit a factual report with specific recommendation to take further action in accordance with the relevant rules on the violations found, if any. She shall co-ordinate with the Committee for early completion of the inspection and see that the report is sent to the Director of Mines and Geology, Vijayawada within a week so as to consolidate the Action Taken Report in order to facilitate the committee to submit its report on or before 13-09.2021 as ordered by the Hon'ble National Green Tribunal(NGT)in O.A.No 176& 177 of 2021.Further, Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada is also directed to arrange the 1st Meeting of the Joint Committee at the O/o Deputy Director of Mines and Geology, Vijayawada at the earliest to prepare Road map for completions of joint inspection report.

The Deputy Director of Mines and Geology, Vijayawada is hereby nominated as Nodal Officer for co-ordination and to provide necessary logistics to the committee for this purpose.

To comply the Hon'ble NGT Orders and instructions of the Director of Mines & Geology, Ibrahimpatnam for submission of factual report of the Joint Committee and 1st meeting is proposed on 01.09.2021 for preparation of Road map for completion of Joint inspection report.

The Collector and District Magistrate Krishna, Machilipatnam vide Lr.No. Rc.D4/1949/2021, Dated:28.08.2021 constituted a committee with the following officers

1. Revenue Divisional Officer, Nuzvidu, Mobile No. 9849903964
2. Superintending Engineer, Irrigation Department, Vijayawada, Mobile No. 7901093099.
3. Assistant Director of Mines & Geology, Vijayawada, Mobile No. 9100688838

Directed the committee to inspect the area personally and submit the joint committee report in detail on the points raised in both the petitions on or before 03.09.2021 to the Collector, Krishna without fail.

The Superintending Engineer, Irrigation Department, Vijayawada vide Lr.No.CB/Supdt/NTPA/HRK/775^M, Dated:31.08.2021 has nominated Sri B Bhanu Babu Deputy Executive Engineer in the joint committee as a member in respect of Irrigation Department to perform the duties wherever necessary.

The Joint Committee has inspected APIIC lands located in Sy.No.11 and also the lands adjacent to the APIIC lands on 03.09.2021. The Tahsildar, Bapulapadu has issued advance possession certificate to the APIIC and handed over the total extent of Acs 1360.06 Cts out of total extent of Acs 1460.06 Cts in Sy.No.11 and kept Acs 100.00 Cts as reserve for community Purpose/ Housite Site Holders. The Committee has observed that illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area. The site has been surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by existing Coconut Plantation and South by the premises of existing Fly Ash Bricks Manufacturing Unit. The Geo-Coordinates of the excavated area is as follows.

Point ID	N - Latitude	E - Longitude
a	16° 41' 34.07"N	80° 52' 39.23"E
b	16° 41' 34.85"N	80° 52' 38.75"E
c	16° 41' 34.07"N	80° 52' 36.38"E
d	16° 41' 33.87"N	80° 52' 36.42"E

The Revenue authorities of Bapulapadu Mandal have reported the details of land owners and persons involved in excavation of gravel without permission as follows.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Patta land	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Patta land	0.73
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Patta land	0.17
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		Adavi Govt Land	0.36
Total Excavated Area					3.41

The Assistant Geologist and Surveyor of this office those who accompanied with the committee has submitted Joint Inspection report and reported that Geologically the applied area consists of Gravel of recent geological ages which is formed due to the weathering of base rock of Khondalite suite rock of Archean Age. The Gravel present in the area is Red in colour, fine grained in nature. Krishna District is underlain by a variety of geological formations comprising from the oldest Archeans to Recent Alluvium. Hydro Geologically, these formations are classified as Consolidated (Hard), Semi-consolidated (Soft) and Unconsolidated (Soft) formations. The consolidated formations include crystalline (khondalites, Charnockites & Garnetic Gneisses) and Meta sediments (Dolomites, Shales, Phyllites and Quartzites) of Archaean and Pre-Cambrian periods respectively. Semi-consolidated formations occur in the North-Eastern part of the District and its extension is limited to small area i.e., in parts of Musunuru, Nuzividu, Bapulapadu and Gannavaram Mandals.

The Surveyor, O/o Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	0.17	1765.38
5	APIIC Lands, Sri Chinnala Gangaraju S/o Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33,778.5

Finally recommended to take necessary action on the persons involved in illegal excavation of Gravel in Sy.no.11 & 12 of Mallavalli Village, Bapulapadu Mandal under Rule 26(2)(i) of APMMC Rules 1966.

The Superintending Engineer, Pulichintala Project Circle, Vissannapeta has reported that the Bapulapadu Major (NSP Canal) was excavated at about 35 Years ago and CM&CD works were also completed at that time. Further under modernization of the canal network with the World Bank Aid, the Bapulapadu Major Canal (NSP) was modernized with CC lining from Km 0.00 to 15.00. The Bapulapadu canal is passing through R.s.no.168 of Anantasagaram Village of Agiripalli Mandal and entering into Sy.No.12 of mallavalli Village of Bapulapadu Mandal as per FMB. As per the field verification, the mining was carried out adjacent to the Bapulapadu Major NSP canal in Sy.No.12 of Mallavalli Village.

Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Vijayawada have inspected the area on 04.09.2021 along with the revenue officials and reported that their office has not issued any permissions such as CFE, CFO of the board to this Gravel excavated area.

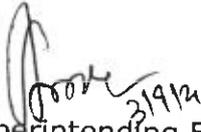
As per the Report of Revenue Officials and office records of Assistant Director of Mines & Geology, Vijayawada, No permits have been issued to above individuals for excavation of Gravel in this excavated area and informed that the Mine owner had carried out Mining operations without Environmental clearance from MOEF & CC, GoI and CFE & CFO from the Andhra Pradesh pollution control Board as required under section 25/26 of Water Act (Prevention and Control of Pollution) 1974 and under section 21 22 of Air (Prevention and Control of Pollution Act) 1981 and Amendments thereof.

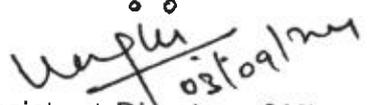
The committee finally observed the following points

- I. Illegal Mining was conducted in Sy.No.11, 12/1C, 12/1B, 12/1A & 12/2A by the land owners.
- II. The gravel Mining is conducted without Permission from the concerned authorities.
- III. No Permissions were granted in the excavated area. Basing on the report of the concerned the total quantity of Gravel excavated in Sy.No.11 & 12 of Mallavalli Village is estimated as 33778.5 Cum. The Assistant Director of Mines & Geology, Vijayawada has issued show Cause Notice to Sri Chinnala Gangaraju S/o Venkata Ramayya and Chinnala Narasayya S/o Subbaiah to explain the reasons why the action should not be initiated against you for excavation of 33778.5 Cum of Gravel in Sy.No.12/1A, 1B, 1C,11 & 12/2A over an extent of Acs 3.41 Cts without permission from the concerned authorities within 7 days from the date of receipt of the notice failing which necessary action will be initiated as per existing A.P.M.M.C rules 1966. The Environmental compensation will be levied on the respondent after obtaining required parameters from the concerned authorities.

Soon after receipt of the explanation received from the individuals necessary action will be initiated against the individuals who are involved in Illegal excavation of Gravel in Sy.No.11 & 12 of Mallavalli Village of Bapulapadu Mandal as per Rules in force.


31/9/2021
Revenue Divisional Officer,
Nuzvidu


31/9/21
Superintending Engineer,
Irrigation Circle,
Vijayawada


03/09/2021
Assistant Director of Mines
& Geology, Vijayawada

సమర్పించబడినవి :-

క్రింద జిల్లా ఉపాధి కమిషన్ పత్రం నంబరు ది 15.07.2021 వ తేదీన "మానవ సంపదలతో నిర్మూలన కేసులు" మరియు "మల్లపల్లి గ్రామీణ మార్కెట్ పరిషత్" అను కేసులతో ప్రచురితం చేయబడిన వార్తలపై "జాతీయ పాఠశాల ప్రొజెక్టు", చెన్నై వారు సమీక్షించి O.A. No. 176/2021 మరియు O.A. No. 177/2021 ను జిల్లా కమిషన్ ను పరిగణనలోకి తీసుకోవాలని ప్రార్థనలు చేయబడినవి. సదరు విషయంపై ప్రతి కేసులోనూ ప్రత్యేకంగా సమర్పించబడినవిగా ప్రత్యేకంగా డిమాండ్ ఫార్మ్లు, రెగ్యులరైజ్ అప్లికేషన్లు, నాణ్యత గల మరియు తరగతుల బాధ్యులను గురించి అధికారియాలను.

సదరు విషయంపై నిర్మూలన కేసుల సమీక్షలో డి.03.09.2021 వ తేదీన మల్లపల్లి గ్రామీణ మార్కెట్ పరిషత్ సెక్రటరీ, గ్రామ రెవెన్యూ అధికారి, మల్లపల్లి గ్రామ మంజూరి మరియు మండల సర్పంచి వారితో సంబంధించి సదరు కేసులకు సంబంధించిన మరియు బాధ్యులను మంజూరి సర్పంచి గారు సర్టిఫికేట్ తయారు చేయబడిన సర్టిఫికేట్ల నంబరు (తక్షణము) జరిగియున్నాడని తెలియజేశారు.

క్ర.సం	సర్టిఫికేట్ల	FIR పుస్తకం	FIR నంబరు	తయారైన తేదీ
01.	12-1A.	296.	పట్టా	0.73.
02.	12-1B	330.	పట్టా	0.75.
03.	12-1C	778.	పట్టా	1.40.
04.	12-2A1.	475.	పట్టా	0.17.
05.	11.		AP11C 588 కేసులకు సంబంధించినవి.	0.36 Ac 3.41 లా.

పై తెలిపిన కేసులకు సంబంధించి మల్లపల్లి గ్రామ రెవెన్యూ అధికారిని సంబంధించి సర్టిఫికేట్లను 12 ప్రతి కేసులకు 23.09.2021. 1068 చివరి సరియైన గల పేరున పట్టా కేసులకు ప్రతి కేసు తయారు చేయబడింది. సర్టిఫికేట్లను 11 గ్రామ రెవెన్యూ డివిజన్ వారికి పంపించి MC కేసులకు ప్రతి కేసు రూ. 360.00 లు AP11C 588 కేసులకు సంబంధించి తయారు చేయబడినవి. సదరు కేసులకు సంబంధించి గ్రామ రెవెన్యూ నంబరు పరిశీలనగా రివ్యూ 12 సర్టిఫికేట్ల గురించి పట్టా కేసులకు రివ్యూ కేసులను తయారు చేయబడినవి అని తెలియజేయబడినవి సదరు అధికారి కేసులను బాధ్యులతో సంబంధించి ప్రతి కేసును.

సదు ఎఫ్.యూ.పి. క్రమ రెవెన్యూ అధికారి వారు క్రమంలో విచారణ చేసి.

శ్రీ చిక్కల. సురేష్ కు సంబంధించిన అనువంశిక భూమిని పైబి.సి. కి
యజ్ఞాధి కి కిరాయిగా తీసుకువచ్చారు. సదు ఎఫ్.యూ.పి. విచారణకు వాళ్ళు
కొరకు ఫన్ క్రా తీసుకువచ్చారు. సదు చిక్కల. సురేష్ అనువంశిక భూ
సంబంధం తదనీ అది న భూమి అదనీ వాళ్ళువారు, నేను విచారణ
వాళ్ళు కిరాయిని అందరం తదనీ తీసుకువచ్చారు, విచారణ కొరకు అయి

అందరం. పై ఎఫ్.యూ.పి. అక్రమ క్రమాలకు సంబంధించిన పట్టుకుంటే అనువంశిక
భూమిని అక్రమం తదనీ తీసుకువచ్చారు. తన సహాయం తదనీ చర్యలు నువ్వీ
సదు క్రింద ఉన్నాయి.

S. Srinu
MRI
Bapulapadu
3/9/2021

7794846294

Singampalli Srinu
MANDAL REVENUE INSPECTOR
BAPULAPADU MANDAL
KRISHNA DISTRICT

98	'11'	1460.0600	1460.0600	0.0000	ప్ర.భూమి	3.52	అడవి	-	0.0000	20000401	ఫారెస్ట్ (ఫారెస్ట్)	ఫారెస్ట్ (ఫారెస్ట్)	1460.0600	పట్టాదారు
99	'12-1A'	2.9600	0.0000	2.9600	పట్టా	3.90	మెరక	MI టాంక్	0.0000	419 260534895579	చిన్నాల గంగరాజు (వెంకట్రామయ్య)	చిన్నాల గంగరాజు (వెంకట్రామయ్య)	2.9600	అనుభవదారు
100	'12-1B'	3.3000	3.3000	0.0000	ప్ర.భూమి	3.52	pwd కాలనవ	MI టాంక్	0.0000	20000513	P.W.D కాలనవ (P.W.D కాలనవ)	ప్రభుత్వ భూమి (డెంక)	3.3000	BMC
101	'12-1C-1'	1.0000	0.0000	1.0000	పట్టా	0.00	మెరక	వర్షాధారం	1.0000	1976 475109429623	వైదా నాగ రాజేశ్వరి (ఆదినారాయణ)	వైదా నాగ రాజేశ్వరి (ఆదినారాయణ)	1.0000	పట్టాదారు
102	'12-1C-2'	1.6500	0.0000	1.6500	పట్టా	10.19	మెరక	వర్షాధారం	0.0000	1826 961032156224	జన్యవుల రాఘవయ్య (సుబ్బయ్య)	జన్యవుల రాఘవయ్య (సుబ్బయ్య)	1.6500	-
103	'12-1C-3'	2.1300	0.0000	2.1300	పట్టా	10.19	మెరక	వర్షాధారం	2.1300	419 260534895579	చిన్నాల గంగరాజు (వెంకట్రామయ్య)	చిన్నాల గంగరాజు (వెంకట్రామయ్య)	0.1300	పట్టాదారు
104										2416 503973642486	కుసుకుంట్ల గోపాల రామకృష్ణ ప్రసాద్ (దుర్గ రావు)	కుసుకుంట్ల గోపాల రామకృష్ణ ప్రసాద్ (దుర్గ రావు)	2.0000	పట్టాదారు
105	'12-1C-4'	3.0000	0.0000	1.5000	పట్టా	10.19	మెరక	వర్షాధారం	3.0000	2187 928696097990	చిన్నాల నరసింహారావు (వెంకట రామయ్య)	చిన్నాల నరసింహారావు (వెంకట రామయ్య)	1.5000	పట్టాదారు
106										2188 852664227137	అద్దేపల్లి రాజశేఖర్ మరియు స్వప్న (తాతారావు)	అద్దేపల్లి రాజశేఖర్ మరియు స్వప్న (తాతారావు)	1.5000	పట్టాదారు
107	'12-2A'	4.7500	1.7500	3.0000	పట్టా	6.22	మెరక	వర్షాధారం	0.0000	100402	చిన్నాల సరసయ్య (చిన్నాల)	చిన్నాల సరసయ్య (చిన్నాల)	4.7500	అనువంశికం
108	'12-2A1'	5.8100	0.0000	5.8100	పట్టా	0.00	మెరక	బోరునీరు	5.8100	2147 716843669961	శివ క్రెడిట్ ప్రైవేటు లిమిటెడ్ తరపున (పాలడుగు కస్తూరి)	శివ క్రెడిట్ ప్రైవేటు లిమిటెడ్ తరపున (పాలడుగు కస్తూరి)	5.8100	పట్టాదారు
109	'12-2A3'	4.3800	0.0000	4.3800	పట్టా	0.00	మెరక	బోరునీరు	4.3800	264 697072156589	చిన్నాల నాంచారమ్మ (గంగరాజు)	చిన్నాల నాంచారమ్మ (గంగరాజు)	1.0700	పట్టాదారు
110										1827 456541802602	జన్యవుల సీత మహాలక్ష్మి (రాఘవయ్య)	జన్యవుల సీత మహాలక్ష్మి (రాఘవయ్య)	1.3100	పట్టాదారు
111										1842 679150388075	గోలె గోయ్యన్న (చింతయ్య)	గోలె గోయ్యన్న (చింతయ్య)	2.0000	పట్టాదారు
112	'12-2B'	2.9100	0.0000	2.9100	పట్టా	1.68	మెరక	వర్షాధారం	2.9100	2563 461790713454	వణుకూరి భాగ్యమ్మ (నాగేశ్వరరావు)	వణుకూరి భాగ్యమ్మ (నాగేశ్వరరావు)	0.9100	పట్టాదారు
113										2761 701065444217	చిన్నాల కోటేశ్వరమ్మ (నరసయ్య)	చిన్నాల కోటేశ్వరమ్మ (నరసయ్య)	1.0000	పట్టాదారు
114										2786	జుజ్జవరపు సంగీతరావు (నెలబాలుడు)	జుజ్జవరపు సంగీతరావు (నెలబాలుడు)	1.0000	పట్టాదారు

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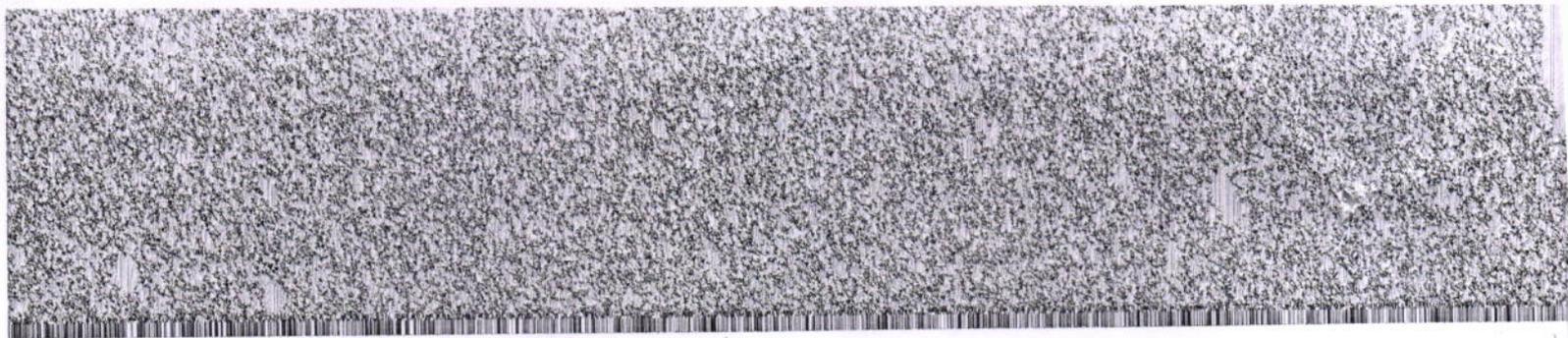
[Handwritten Signature]

Bapnlepadu (M.H.)
Mallavalli (Village)

1	2	3	4	5	6	7	8	9	10	11	12
6	609/1		శ					086			72
7	618	స	పు.		7-2	8					అంక
W 1	618	స	శం		7-2	8	0 75 6 56	4 95	8 32	అప్పుల అప్పులు	
W 2	629-1	స	శం		7-2	8	0 75 4 05	3 05	2 62	అప్పుల అప్పులు 3% అప్పులు	అంక
9	617	స	పు.		7-2	8	0 75 5 64	8 25	8 32	అప్పుల అప్పులు	
10	617	స	పు.		7-2	8	0 75 5 04	3 80	2 29	- do -	
11	601, 629 611, 610 607, 607, 3 608, 614 660, 657 670, 673 428, 484		శ							M.C	అంక
12	669, 671 672		పు.		7-2	8	0 75 23 00	17 25	10 68	అప్పుల అప్పులు	
13	607/3		శ					3 14			అంక
14	607/3		శ					2 78			అంక
15	607/3		శ					5 74			అంక
16	609	స	పు.		8-2	9	0 31 35 08	11 80	8 33	అప్పుల అప్పులు	
17	616	స	పు.		8-1	8	0 75 0 97	0 75		అప్పుల అప్పులు అంక అంక అంక	
17 2	616	స	పు.		8-1	8	0 75 2 01	1 55	1 51	అప్పుల అప్పులు అంక అంక అంక	
18 1	616/2	స	పు.		8-1	8	0 75 4 63	3 50	5 03	అప్పుల అప్పులు అంక	
18 2	614/1 616/1	స	పు.		8-1	8	0 75 2 30	1 75	1 52	అప్పుల అప్పులు అంక అంక అంక	
18 3	614/1	స	పు.		8-1	8	0 75 1 48	1 15	2 30	అప్పుల అప్పులు అంక అంక అంక	
18 4	614/1	స	పు.		8-1	8	0 75 1 47	1 10	2 31	అప్పుల అప్పులు అంక అంక అంక	
18 5	614/1	స	పు.		8-1	8	0 75 0 97	0 75	1 53	అప్పుల అప్పులు అంక అంక అంక	
19 1	615	స	పు.		8-1	8	0 75 3 92	2 6	4 04	అప్పుల అప్పులు అంక అంక అంక	

(True copy)

J. h. i. d
MK



పంపొందిన గౌరవనీయ వాక్యాలకు మండల ఉపాధ్యక్షుడి వారికి.

Submitted: - వాక్యాలకు మండల ముఖ్య అధికారి

సం: 11 మరియు 12 సం గౌరవనీయ వాక్యాలకు

సం: 3-9-2022 గౌరవనీయ వాక్యాలకు వివరాలను తెలియజేసి

సం: గౌరవనీయ RDO గారు మరియు జిల్లా అధికారి

సం: గౌరవనీయ AGI గారు వారు. మరియు మరియు

సం: గౌరవనీయ మరియు మరియు మరియు

సం: 12 FMB మరియు మరియు మరియు

సం: మరియు మరియు మరియు మరియు

సం: మరియు మరియు మరియు మరియు

సం: 12-1C మరియు మరియు మరియు

సం: మరియు మరియు మరియు మరియు

సం: 12-1B మరియు మరియు మరియు

సం: మరియు మరియు మరియు మరియు

సం: 12-1A మరియు మరియు మరియు

సం: మరియు మరియు మరియు మరియు

సం: 12-2A మరియు మరియు మరియు

సం: మరియు మరియు మరియు మరియు

(AT)

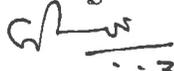
సమర్పించడమైనది

బాపులపాడు మండలం, మల్లవల్లి గ్రామ రీ.స.నం.11 మరియు 12 నందు గ్రావెల్ త్రొవ్వ ఉన్నదని, సదరు త్రొవ్విన గ్రావెల్ భూమిని ఎంక్వయిరీ నిమ్మితము ది.3.09.2021 న గౌరవ రెవిన్యూ డివిజనల్ అధికారి నూజివీడు వారు , Assistant Director Mines & Geology విజయవాడ వారు, వారి సెట్టండి Assistant Geologist (మైనింగ్)వారు , మైనింగ్ సర్వేయర్ గారు, Assistant Dy Execute Engeneru Irrigation వారు , Dy.Thasiladar బాపులపాడువారు ,రెవిన్యూ ఇన్స్పెక్టర్ బాపులపాడు ,గ్రామ రెవిన్యూ అధికారి మల్లవల్లి తో హాజరు అవడమైనది .

సదరు ఆదేశముల ననుసరించి మల్లవల్లి గ్రామ రీ.స.నం.11 మరియు 12 నందు గ్రావెల్ త్రొవ్విన భూమిని మైనింగ్ సర్వేయర్ గారి తో , సర్వే చేయబడమైనది. సదరు మల్లవల్లి రీ.స.నం.12 FMB నకు పడమర వైపున గల అగిరిపల్లి మండలం ,అనంతసాగరం నకు గ్రామముల మధ్య హద్దు వేత్యసము గా వున్నది . మరియు FMB నందు గల NSP కెనాల్ కి ఆన్ గ్రాండ్ త్రొవ్విన NSP కెనాల్ కి MAP లో చూపిన ప్రకారం వ్యత్యాసము గా ఉన్నది. సదరు ఫీల్డ్ గ్రావెల్ త్రొవ్విన ప్రదేశము సర్వే చేయగా FMB ప్రకారము ఈ క్రింది విధముగా కలవు.

Sl.No.	R.S.No.	Extent	పూరా వీస్తీర్ణం	Remarks
1	12/1C	1.40	7.78	
2	12/1B	0.75	As Per Record NSP Canal	3.30
3	12/1A	0.73		2.96
4	12/2A1	0.17		4.75
		3.05		
5	11	0.36	APIIC DepartMent Land	

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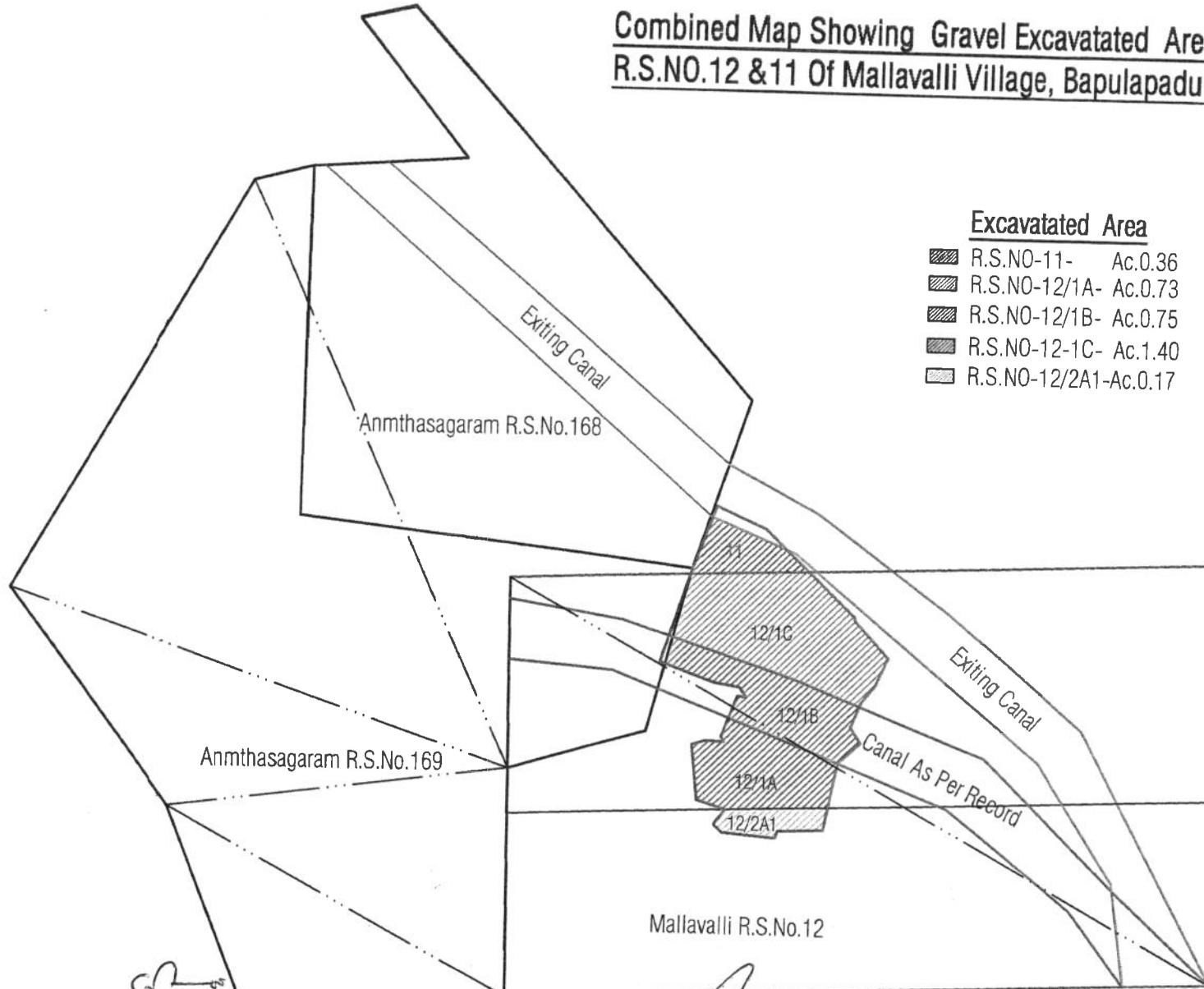
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Combined Map Showing Gravel Excavated Area in
R.S.NO.12 &11 Of Mallavalli Village, Bapulapadu Mandal

Excavated Area

-  R.S.NO-11- Ac.0.36
-  R.S.NO-12/1A- Ac.0.73
-  R.S.NO-12/1B- Ac.0.75
-  R.S.NO-12-1C- Ac.1.40
-  R.S.NO-12/2A1-Ac.0.17



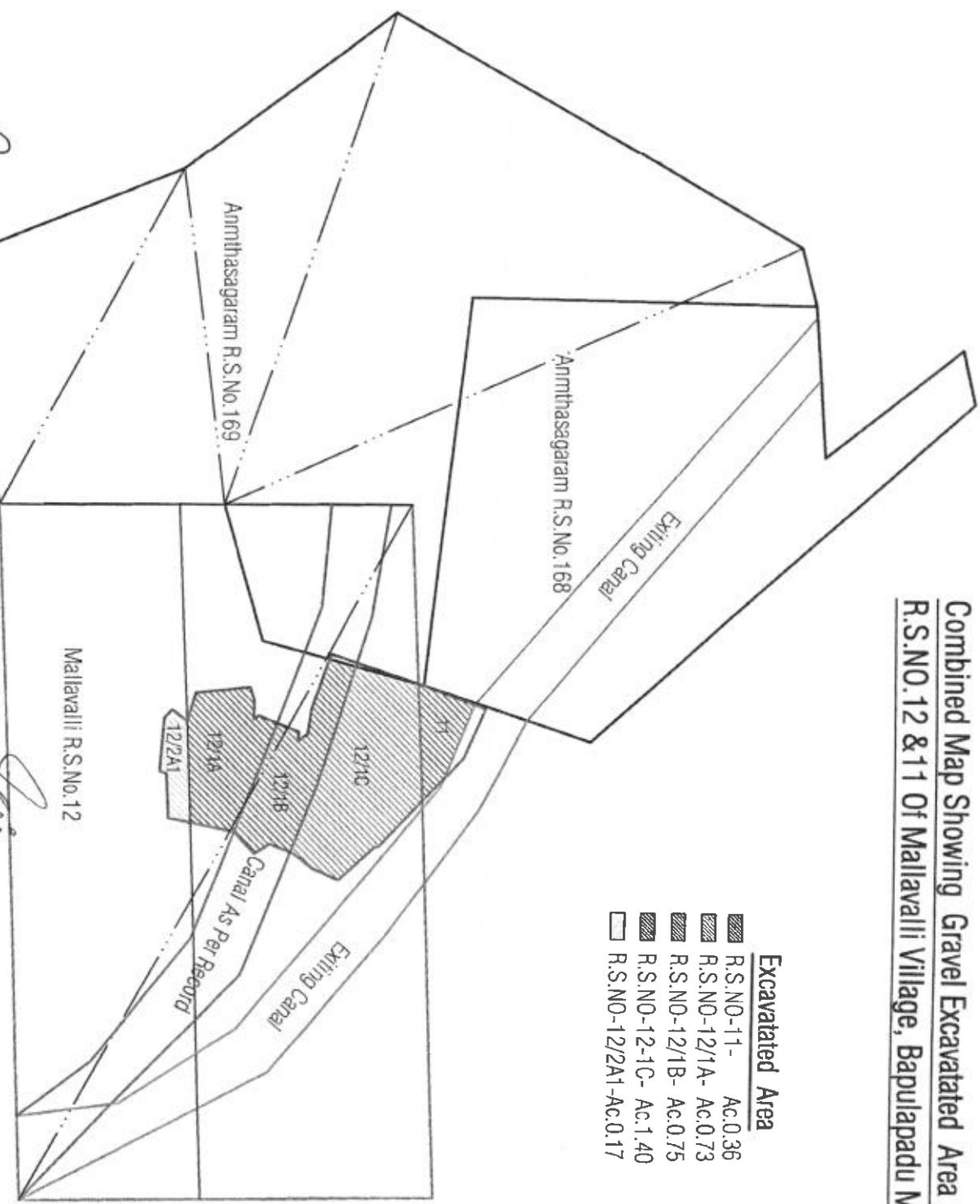
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31/9/2021

MANDAL SURVEYOR
BAPULAPADU

[Signature]
TAHSILDAR
BAPULAPADU

**Combined Map Showing Gravel Excavated Area in
R.S.NO.12 & 11 Of Mallavalli Village, Bapulapadu Mandal**

- Excavated Area**
- ▨ R.S.NO.-11 - Ac.0.36
 - ▨ R.S.NO.-12/1A- Ac.0.73
 - ▨ R.S.NO.-12/1B- Ac.0.75
 - ▨ R.S.NO.-12-1C- Ac.1.40
 - R.S.NO.-12/2A1-Ac.0.17



3/4/2021

MANDAL SURVEYOR

TAKSILDAR
BAPULAPADU

JOINT INSPECTION REPORT

As per the instructions of the Assistant Director of Mines & Geology, Vijayawada, we have been to Mallavalli Vilage of Bapulapadu Mandal on 03.09.2021 accompanied with the Committee of 3 members consisting of Assistant Director of Mines & Geology, Vijayawada, Revenue Divisional Officer, Nuzivdu and Superintending Engineer, Irrigation Circle, Vijayawada to inspect the areas adjacent to the Sy.no.11 of Mallavalli Village which is allotted to APIIC, Mallavalli i.e., Sy.No.12, 200 & 209.

In this connection it is informed that, the adverse News published in Enadu News paper on 13.07.2021 under the caption "Mallavalli Gravel Pai Mafia Padaga" on excavation of illegal soil Mining adjacent to the Sy.No.11 which is allotted to APIIC. Basing on the adverse news item National Green Tribunal (NGT) south zone has ordered in O.A.No.177/2021 on SUO MOTO basis as follows

"In order to ascertain the genuineness of the allegations make and also alleged violations and since this area is also falling Krishna District. So we feel that the same committee which has been appointed in O.A. No 176 of 2021 (SZ) can be directed to look in to this issue also and submit a comprehensive report, so that this Tribunal can dispose of both the cases by a common order".

The Hon'ble National Green Tribunal also directed the committee to ascertain the following

- I. Whether there any illegal gravel mining is going on in that area in question, if so, what is the nature is so, what is the nature of action taken by the authorities against such violations.
- II. Whether the gravel mining is being carried out in that area with necessary permissions and clearances if any required for that purpose by authorities against such violations.
- III. Whether any excess mining has been done even when permission have been granted and if so, what is the quantity of excess mining done and assess the environmental compensation including the amount required for restoration, apart from imposing royalty and penalty as per the regulations.

Accordingly, the Director of Mines & Geology, Ibrahimpatnam and the Collector & District Magistrate, Krishna, Machilipatnam has appointed the committee comprising of Assistant Director of Mines & Geology, Vijayawada, Revenue Divisional Officer, Nuzivdu and Superintending Engineer, Irrigation Circle, Vijayawada.

APIIC handy

The committee has inspected the lands adjacent to the APIIC lands and observed that illegal excavation of gravel observed in Sy.no.12 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area and quantify the mineral excavated in that area. The site has been surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by existing Coconut Plantation and South by the premises of existing Fly Ash Bricks Manufacturing Unit. The Geo-Coordinates of the excavated area is as follows.

Point ID	N - Latitude	E - Longitude
a	16° 41' 34.07"N	80° 52' 39.23"E
b	16° 41' 34.85"N	80° 52' 38.75"E
c	16° 41' 34.07"N	80° 52' 36.38"E
d	16° 41' 33.87"N	80° 52' 36.42"E

Further they verified the details of lands as per the Revenue Records and enquired the persons involved in the excavation of gravel in this area. The details of ownership of the lands and persons involved in excavation of Gravel and the excavated areas in the land as reported by the Revenue authorities are as follows

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Pattaland	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Pattaland	0.73
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Pattaland	0.17
5	APIIC Lands, Sri Chinnala Narasayya S/o Subbaiah	11		Adavi Govt Land	0.36
Total Excavated Area					3.41

Geologically the applied area consists of Gravel of recent geological ages which is formed due to the weathering of base rock of Khondalite suite rock of Archean Age. The Gravel present in the area is Red in colour, fine grained in nature. Krishna District is underlain by a variety of geological formations comprising from the oldest Archeans to Recent Alluvium. Hydro Geologically, these formations are classified as Consolidated (Hard), Semi-consolidated (Soft) and Unconsolidated (Soft) formations. The consolidated formations include crystalline (khondalites, Charnockites & Garnetic Gneisses) and Meta sediments (Dolomites, Shales, Phyllites and Quartzites) of Archaean and Pre-Cambrian periods respectively. Semi-consolidated formations occur in the North-Eastern part of the District and its extension is limited to small area i.e., in parts of Musunuru, Nuzividu, Bapulapadu and Gannavaram Mandals.

The Surveyor has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	0.17	1765.38
5	APIIC Lands, Sri Chinnala Narasayya S/o Subbaiah	11		0.36	3970.10
Total Quantity Excavated					33,778.5

This office has not issued any permits to above individuals for excavation of Gravel in this excavated area.

In view of the above, it is recommended to take necessary action against the land owners and persons involved in illegal excavation of Gravel in the above said area as per Rule 26(2)(i) of APMMC Rules 1966.

P. Srinivas
Surveyor
O/o.ADM&G, VJA.

[Signature]
Assistant Geologist
O/o.ADM&G, VJA



NDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.

*Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,
Vijayawada – 520 008.*

Ph.No: 0866-2543542

Lr.No.NGT OA No.177 of 2021/PCB/RO-VJA/2021- 575

Date.06.09.2021

To

The Collector & District Magistrate,
Krishna,
Machilipatnam.

Sir,

Sub: APPCB-RO-VJA-The Hon'ble NGT, South Zone, Chennai taken in suo motu case OA.No.177 of 2021 considering adverse news item with title "**Mallavalli gravel pai mafia padaga**" published in Krishna District Edition in Eenadu telugu newspaper on 15.07.2021 and sought action taken status against the culprits -Report submitted – Reg.

- Ref: 1. The Hon'ble N.G.T. Chennai Order issued in O.A.No.177 Dated.15.07.2021 on adverse news item published in Eenadu newspaper with title "**Mallavalli gravel pai mafia padaga**" published on 15.07.2021.
2. Lr.Rc.D4/1949/2021, Dated.21.08.2021, directions received from the Collector& District Magistrate, Krishna, Machilipatnam.
3. Joint Inspection conducted by the officials of the APPCB,RO, Vijayawada along with officials of O/o. The Tahasildar, Bapulapadu Mandal, Krishna District on 04.09.2021.

Vide reference cited above, it is to submit that the Hon'ble National Green Tribunal (N.G.T.), South Zone, Chennai has taken up in Suo motu case O.A.No.177of 2021 and issued Order dated.11.08.2021 on adverse news item with title name of "**Mallavalli gravel pai mafia padaga**" published in Eenadu Telugu newspaper on 15.07.2021. The Hon'ble N.G.T. issued directions to ascertain whether i).there is any illegal mining is going on in the area in question, if so, what is the nature of action taken by the authorities against such violators, ii) whether gravel mining is being carried out in that area with necessary permissions and clearance if any required for that purpose by authorized persons and iii) whether excess mining has been done even when permissions have been granted and if so, what is the quantity of excess mining done and assess Environmental Compensation including the amount required, apart from imposing royalty and penalty, as per the regulators for restoration for the damage caused to the environment etc.,

Vide reference 2nd cited above, this office has been directed by the Collector & District Magistrate, Krishna, Machilipatnam to go through the contents of the above said the Hon'ble N.G.T. Order issued dated 11.08.2021 in O.A.No.177 of 2021 and submit a detailed report.

In this connection, the officials of APPCB, RO, Vijayawada have inspected the site of the Gravel quarry on 04.09.2021. Sri T.Naga Sai Kiran Kumar, Deputy Tahsildar, Sri.G.Ranga Rao, Mandal Surveyor and Sri S.S. Vara Prasad, VRO, O/o. Tahsildar, Bapulapadu Mandal have accompanied during inspection.

During the inspection, the following observations were made:

- The site identified has been located at R.S. No.12 & 11 which belongs to Sri. Chinnala Ganga Raju, S/o. Venkatramayya, R/o. Mallavalli (V) of Bapulapadu(M), as per the records of Revenue Department.
- The geo Co-ordinates of the site are **Latitude : 16.714617 & Longitude : 80.335062.**
- As verified from the Revenue reports, total extent of land in R.S.No:12 is Ac. 3.05 Cents and Ac. 0.36 Cents is in R.S.No:11, which has been allotted to the APIIC.
- The site has been surrounded by **East:** Donka road followed by NSB Canal, **West:** Existing Palm oil plantation, **North:** Existing Coconut plantation and **South :** Premises of existing fly ash bricks manufacturing unit.
- Mining of gravel was carried out in the above site excavated upto a depth of about 1.5to 2.0 meters from the surface level. No excavated gravel has been accumulated in the site area on the day of inspection.
- No stagnation of water is observed in the mined out area, as the mine is in dried up condition, at the time of inspection.
- At present, no mining is observed in the mine area, on the day of inspection.
- NSB Canal is passing adjoining the excavator site all along Eastern boundary, which is an irrigation canal for supplying water for agriculture in the surrounding area.

Further, it is submitted that, this office has not issued any permissions such as CFE/CFO of the Board to this Gravel mining site. It is to submit that, Environmental Compensation can be estimated on having known about the quantity of excavated gravel material lifted from the mine area and the total number of working days of the mine. The aforementioned authenticated information may be given by the Mines & Geology Department and Revenue Department, Krishna District to arrive at the quantum of Environmental Compensation, as per the formulae as given below.

Environmental Compensation calculation:

The Hon'ble National Green Tribunal has accepted the method and mentioned in the order dated.19.02.2019 in the matter of Original Application No. 593/2017, (W.P.)(Civil) No. 375/2012), Paryavaran Suraksha Samiti & Anr. Versus Union of India &Ors.

The following equation is used for estimating environmental compensation for Gravel quarries.

$$EC= PI \times N \times R \times S \times LF$$

Where,

EC=Environmental Compensation
inPI=Pollution Index of industrial sector

N = Number of days of violation took place
R = A factor in Rupees (₹) for EC

S = Factor for scale of operation
LF = Location factor

1. Pollution Index of industrial sector(PI)

The Pollution Control Board has categorized Gravel quarries into RED category of industries and accordingly the consents will be issued. For Red category of industries, average pollution index is 80. Thus, PI is considered as 80 in the EC estimation for Gravel quarries.

2. Number of days of violation (N)

The number of days for which violation took place is considered, as the period between the day of violation observed and day of compliance verified by the Committee.

3. Scale of operation(S):

These stone quarries are considered as small scale as per consent issued by APPCB as the capital investment by individual stone quarries are less than Rupees Ten lakhs. Thus, scale of operation(S) for EC estimation is considered as 0.5.

4. Location factor(LF):

The village namely, Mallavalli (V) and Meerjapuram (V), Bapulapadu (M), Krishna District are located within 10 Kms. radius of the Gravel quarry site and no other eco sensitive regions are located in the region. The total population in the region is less than one million. Thus location factor(LF) is considered, as 1 for EC estimation.

5. Factor in Rupees (R)(Rs):

As per the Environmental Compensation estimation guidelines, factor of Rupees may be minimum of Rs.100/- and maximum of Rs.500/-. In the guidelines, it is suggested to consider as Rs.250/-, as Environmental Compensation in case of violation.

It is to submit that, the Board has not issued any consent (CFE/CFO) of the Board to the above said Gravel mining projects. The mine owner had carried out mining operations without obtaining Environmental Clearance (EC) from MoEF & CC, GoI and CFE & CFO from the A.P. Pollution Control Board, as required under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

This is submitted for favour of kind information.

Yours faithfully,



06/09/21

ENVIRONMENTAL ENGINEER

Copy submitted to

1. The JCEE, APPCB, ZO, Vijayawada for favour of kind information.
2. The SEE (Legal) APPCB, BO, Vijayawada for favour of kind information.

Report on Hon'ble National Green Tribunal (NGT), Chennai, Suo Motu petition Order No. 177/2021, dt:11.08.2021, as per the news item published in Eenadu Telugu News Paper, Krishna District, Amaravathi edition, dt: 15-07-2021 pertaining to the NSP Canal in Mallavalli (V) of Bapulapadu (M) limits.

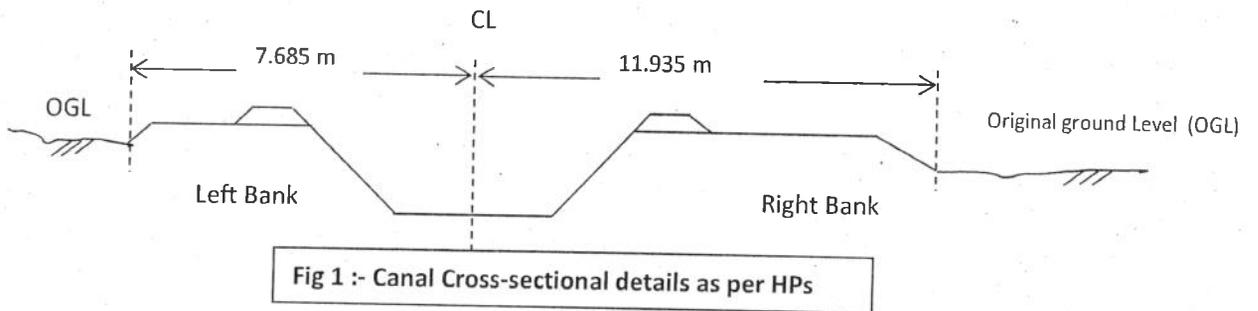
The Hon'ble National Green Tribunal (NGT), Chennai has taken up Suo Motu petition (O.A. No. 177/2021) as per the news item published in Eenadu Telugu News Paper, Krishna District, Amaravathi edition, dt: 15-07-2021 and as per the orders of the NGT, the Collector and District Magistrate, Krishna, Machilipatnam vide Proc.No.Rc.D4/1949/2021, Dt.28.08.2021 constituted a Committee, with the following officers.

- 1) The Revenue Divisional Officer, Nuzvid.
- 2) Superintending Engineer, Irrigation Department, Vijayawada, and
- 3) Assistant Director of Mines and Geology, Vijayawada.

to ascertain the genuineness of allegations and violations, if any, said to have been committed in O.A.No. 177/2021 of Hon'ble National Green Tribunal (NGT), Chennai, based on news item "Gravel Mining Mafia Eye on Gravel in Mallavalli", where soil is being excavated.

In this context, an inspection was carried out on 04.09.21 and the following report is submitted.

The canal Cross sectional details of Bapulapadu Major are shown below (Fig: 1)



The Bapulapadu Major (NSP) Canal was excavated at about 35 years ago and CM & CD Works were also completed at that time.

Further, under modernization of canal network with the World Bank Aid, the Bapulapadu Major (NSP) Canal was modernized with C.C Lining from Km.0.000 to km.15.000.

The Bapulapadu Major (NSP) Canal is passing through R.S. No.168 of Anantasagaram (V) of Agiripalli (M) and entering in to R.S. No. 12 of Mallavalli (V) of Bapulapadu (M) as per FMBs which are annexed.

As per the field verification, mining was carried out adjacent to the Bapulapadu Major (NSP) Canal, in R.S. No 12 of Mallavalli (V).

The following Fig No. 2 illustrates the Mining affected area, adjacent to the Canal portion.

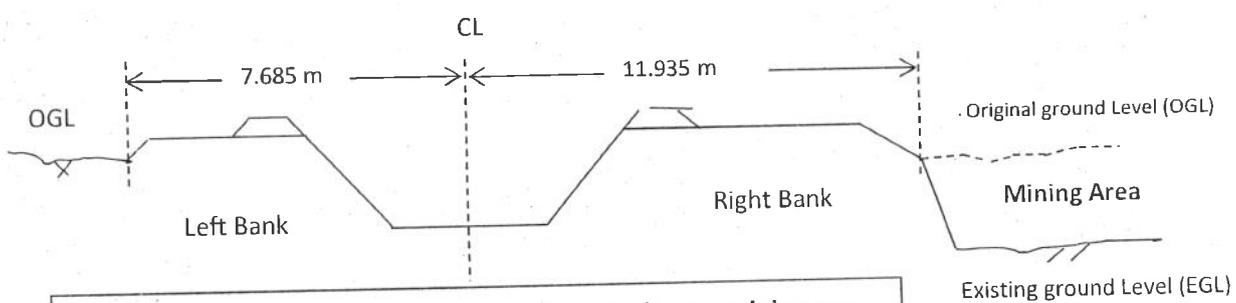


Fig 2 :- Existing Canal Cross-sectional details and adjacent mining area

Superintending Engineer
Pulichintala Project Circle,
Vissannapeta

By RPAD

**GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY**

**O/o the
Asst. Director of Mines and Geology,
Vijayawada.**

Show Cause Notice No. 2198/NGT/2021

Dt.03.09.2021

Sub:- Mines and Minerals – Illegal Excavation of Gravel in Sy.No.12/1A, 1B, 1C and 11 by Sri Chinnala Gangaraju, S/o Venkata Ramayya of Mallavalli Village, Bapulapadu Mandal, Krishna District – Show Cause Notice Issued - Regarding.

- Ref:-**
1. Report of the Village Revenue Officer, Mallavalli village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal.
 2. Joint inspection report of the Assistant Geologist and Surveyor of this office.

* * * * *

Your attention is invited to the subject and reference cited and inform that, the adverse News published in Enadu News paper on 13.07.2021 under the caption "Mallavalli Gravel Pai Mafia Padaga" on excavation of illegal soil Mining adjacent to the Sy.No.11 which is allotted to APIIC. Basing on the adverse news item National Green Tribunal (NGT) south zone has ordered in O.A.No.177/2021 on SUO MOTO basis and appointed a committee in O.A. No 176 of 2021 (SZ) can be directed to look in to this issue also and submit a comprehensive report.

Accordingly, the Director of Mines & Geology, Ibrahimpatnam and the Collector & District Magistrate, Krishna, Machilipatnam has appointed the committee comprising of Assistant Director of Mines & Geology, Vijayawada, Revenue Divisional Officer, Nuzivdu and Superintending Engineer, Irrigation Circle, Vijayawada.

The committee has inspected the lands adjacent to the APIIC lands and observed that illegal excavation of Gravel observed in Sy.no.12 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area.

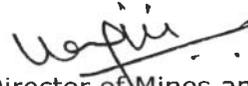
The Revenue officials i.e., Village Revenue Officer, Mallavalli village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal and Assistant Geologist and Surveyor of this office those who are accompanied with committee has reported the details of lands and the persons involved in the excavation of gravel in this area. The details of ownership of the lands and persons involved in excavation of Gravel and the excavated areas in the land as reported by the Revenue authorities are as follows

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	Pattaland	1.40
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	Pattaland	0.73
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	Pattaland	0.17
5	APIIC Lands, Sri Chinnala Gangaraju, S/o Venkata Ramayya	11		Adavi Govt Land	0.36
Total Excavated Area					3.41

The Surveyor has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri Chinnala Gangaraju, S/o Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri Chinnala Narasayya S/o Subbaiah	12/2A	4.75	0.17	1765.38
5	APIIC Lands, Sri Chinnala Gangaraju, S/o Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33,778.5

In view of the above Sri Chinnala Gangaraju, S/o Venkata Ramayya of Mallavalli Village, Bapulapadu Mandal is hereby directed to explain the reasons why the action should not be initiated against you for excavation of 32013.12 Cum of Gravel in Sy.No.12/1A, 1B, 1C & 11 over an extent of Acs 3.24 Cts without permission from the concerned authorities within 7 days from the date of receipt of the notice. If you will failed to give explanation within 7 days, necessary action will be initiated as per existing A.P.M.M.C rules 1966.


 Asst. Director of Mines and Geology,
 Vijayawada

To
 Sri Chinnala Gangaraju,
 S/o Venkata Ramayya,
 Mallavalli Village,
 Bapulapadu Mandal
 Krishna District.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of kind information.
 Copy submitted to the Collector & District Magistrate, Krishna, Machilipatnam for favour of kind information
 Copy submitted to the Dy. Director of Mines and Geology, Vijayawada for favour of kind information.
 Copy submitted to the Revenue Divisional Officer, Nuzividu for favour of kind information
 Copy to the Tahsildar, Bapulapadu for information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH
DEPARTMENT OF MINES AND GEOLOGY

O/o the
Asst. Director of Mines and Geology,
Vijayawada.

Show Cause Notice No. 2198/NGT/2021,- 2

Dt.03.09.2021

Sub:- Mines and Minerals – Illegal Excavation of Gravel in Sy.No.12/2A by Sri Chinnala Narasayya, S/o Subbaiah of Mallavalli Village, Bapulapadu Mandal, Krishna District – Show Cause Notice Issued - Regarding.

- Ref:-**
1. Report of the Village Revenue Officer, Mallavalli Village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal.
 2. Joint inspection report of the Assistant Geologist and Surveyor of this office.

* * * * *

Your attention is invited to the subject and reference cited and inform that, the adverse News published in Enadu News paper on 13.07.2021 under the caption "Mallavalli Gravel Pai Mafia Padaga" on excavation of illegal soil Mining adjacent to the Sy.No.11 which is allotted to APIIC. Basing on the adverse news item National Green Tribunal (NGT) south zone has ordered in O.A.No.177/2021 on SUO MOTO basis and appointed a committee in O.A. No 176 of 2021 (SZ) can be directed to look in to this issue also and submit a comprehensive report.

Accordingly, the Director of Mines & Geology, Ibrahimpatnam and the Collector & District Magistrate, Krishna, Machilipatnam has appointed the committee comprising of Assistant Director of Mines & Geology, Vijayawada, Revenue Divisional Officer, Nuzivdu and Superintending Engineer, Irrigation Circle, Vijayawada.

The committee has inspected the lands adjacent to the APIIC lands and observed that illegal excavation of Gravel observed in Sy.No.11 & 12 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area.

The Revenue officials i.e., Village Revenue Officer, Mallavalli village and Revenue Inspector, Surveyor O/o of Tahsildar, Bapulapadu Mandal and Assistant Geologist and Surveyor of this office those who are accompanied with committee has reported the details of lands and the persons involved in the excavation of gravel in this area. The details of ownership of the lands and persons involved in excavation of Gravel and the excavated areas in the land as reported by the Revenue authorities are as follows

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Total Excavated Area					3.41

The Surveyor has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below.

S. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
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5	APIIC Lands, Sri Chinnala Gangaraju, S/o Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33,778.5

In view of the above Sri Chinnala Narasayya, S/o Subbaiah of Mallavalli Village, Bapulapadu Mandal is hereby directed to explain the reasons why the action should not be initiated against you for excavation of 1765.38 Cum of Gravel in Sy.No.12/2A over an extent of Acs 0.17 Cts without permission from the concerned authorities within 7 days from the date of receipt of the notice. If you will failed to give explanation within 7 days, necessary action will be initiated as per existing A.P.M.M.C rules 1966.


Asst. Director of Mines and Geology,
Vijayawada

To
Sri Chinnala Narasayya,
S/o Subbaiah,
Mallavalli Village,
Bapulapadu Mandal
Krishna District.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of kind information.

Copy submitted to the Collector & District Magistrate, Krishna, Machilipatnam for favour of kind information

Copy submitted to the Dy. Director of Mines and Geology, Vijayawada for favour of kind information.

Copy submitted to the Revenue Divisional Officer, Nuzvidu for favour of kind information
Copy to the Tahsildar, Bapulapadu for information.

Photographs Showing the Committee Inspecting Sy.No.11 & 12 adjacent to the APIIC lands as per the orders of NGT Case No.177



**GOVERNMENT OF ANDHRA PRADESH
WATER RESOURCES DEPARTMENT**

From
Sri. Y. Srinivas, M.E.,
Superintending Engineer,
Pulichintala Project Circle,
Vissannapeta.

To,
The Collector & District Magistrate,
Krishna District,
Machilipatnam.

Lr. No: SE/PPC/VSP/ DB/TO/NSP /General/ 323M Dt. 06.09.2021

Sir,

Sub:- Water Resources Department – Mines and Quarries - Krishna District-
NGT- Order No.177/2021 Dt.11.08.2021 Suo Moto based on New items
published in Eenadu telugu News Paper. Krishna District, Amaravathi
edition dt.15.07.2021- Constitution of Joint Committee – Report submitted
Regd.

Ref:- 1. Collector & District Magistrate, Krishna Lr No. Rc.D4/1949/2021
Dt.03.09.2021.

With reference to the subject cited above it is to submit that as per orders of
the Hon'ble National Green Tribunal (NGT) , Chennai, the Collector & District
Magistrate Krishna has appointed Joint Committee, comprising of the following to
ascertain the genuineness of allegations and violations if any said to have been
committed and requested to submit detailed report on the points raised in O.A.No.
177/2021.

- 1) Revenue Divisional Officer, Nuzvid.
- 2) Superintending Engineer, Irrigation Department, Vijayawada.,
- 3) Assistant Director of Mines and Geology, Vijayawada

In this context, an inspection was carried out on 04.09.21 and the detailed
report is here with submitted for favour of taking further necessary action.

Encl: 1. Report
2. APSAC Map
3 FMBs – 3Nos

Yours faithfully,
Sd/ Y.Srinivas
Superintending Engineer
Pulichintala Project Circle
Vissannapeta

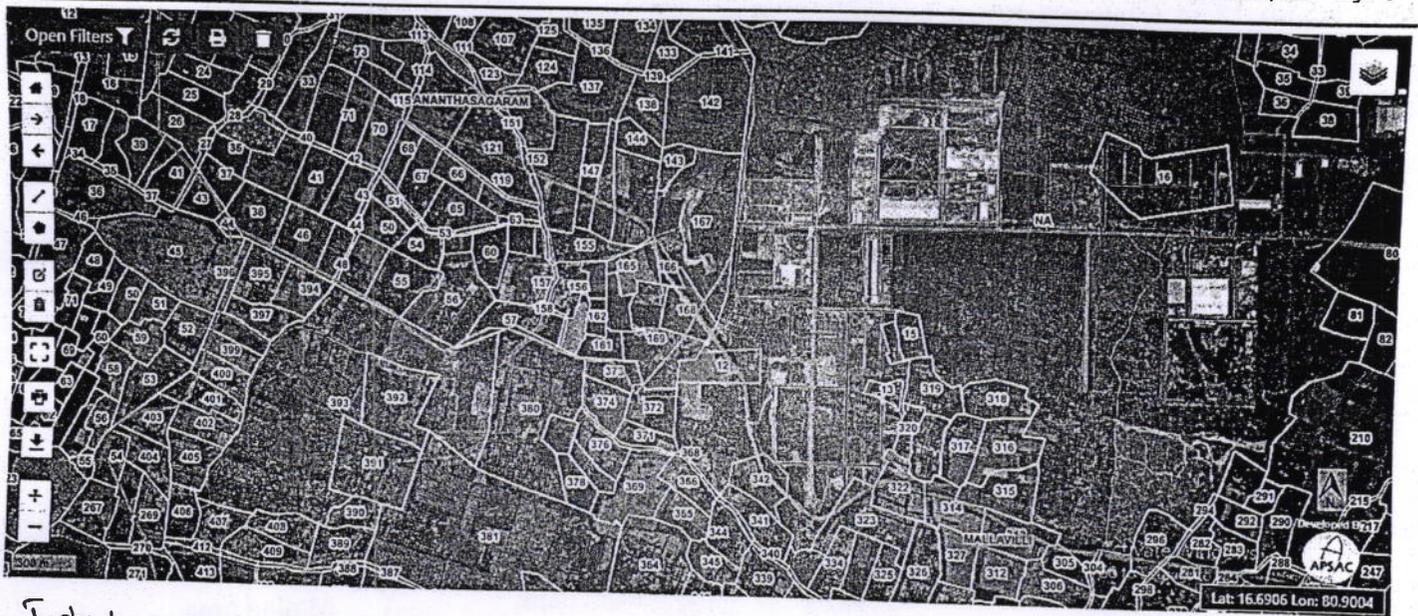
//t.c.f//
R. Arr
6/9/21
Dy. Superintending Engineer

APSAC Portal Map



AP Aquaculture Information System

Home Data Discovery Portal Login



Index :

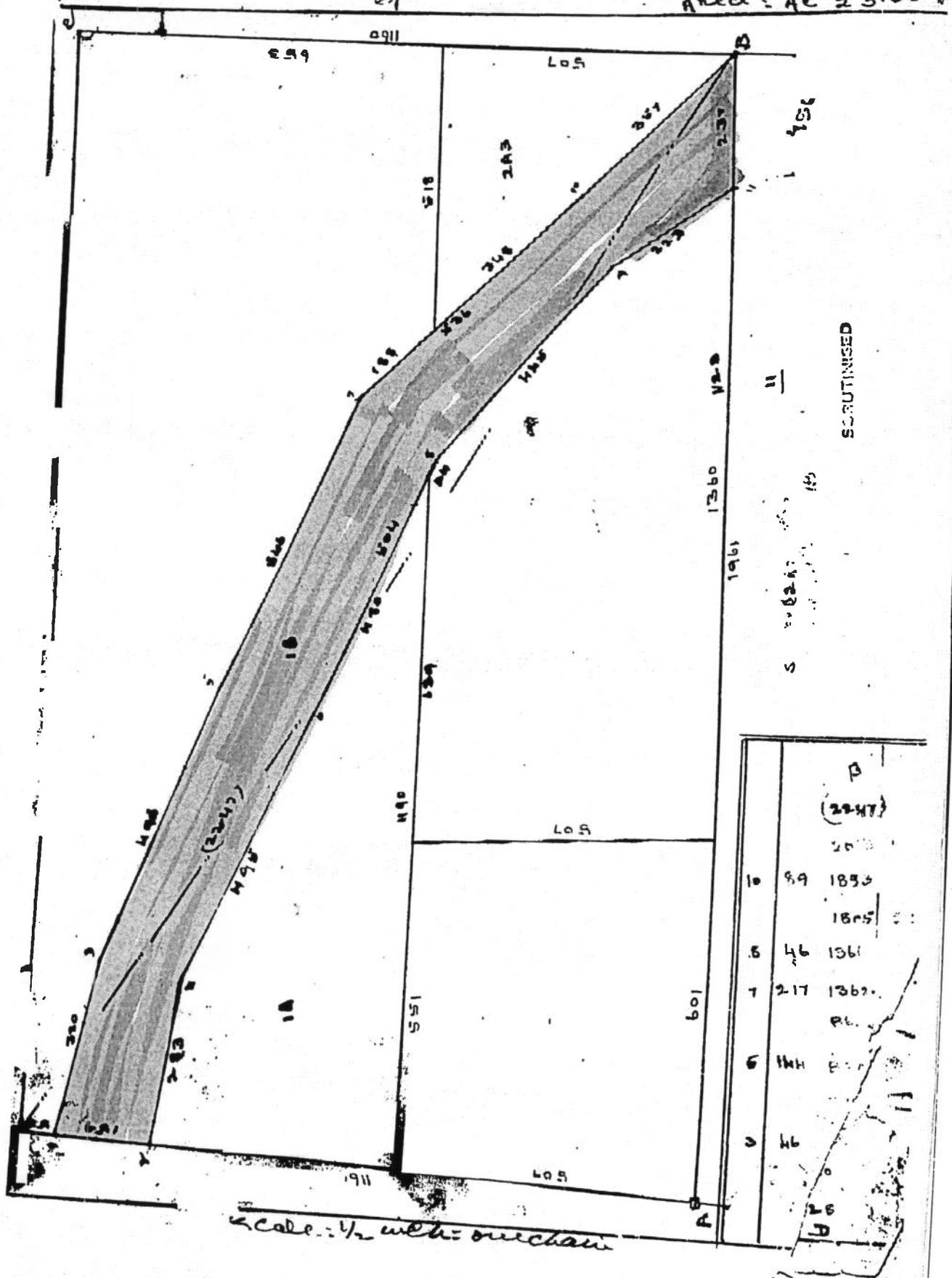
— Bapulapadu Major Canal.

— Gravel quarry adjacent to the canal in R.S.No:12 of Mallavalli(V), Bapulapadu(M).

Bapulapadu Major Canal passing through R.S.No:168 of Anantasagaram (V), Agiripalli(M) ←
R.S.No:124342 of Mallavalli (V), Bapulapadu (M).

Design - 20/01/21
 Table - 1/2/21

NO. 122
 Lage? Hall
 Area: AC 23.00



B	
(20/01/21)	
10	89 1853
	1805
5	46 1361
7	217 1362
6	1111
3	46

SCRUTINISED

Scale: 1/2 inch = one chain

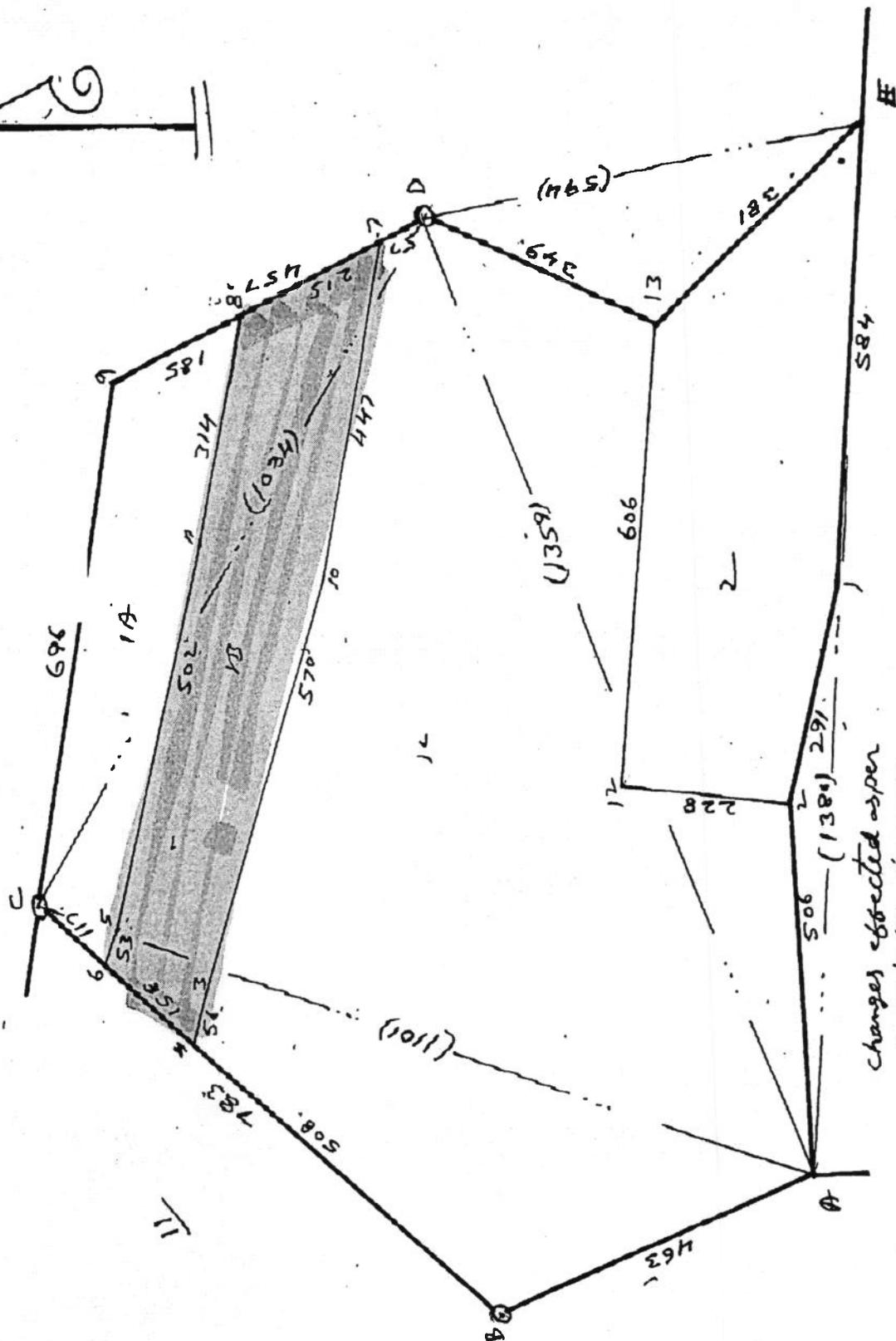
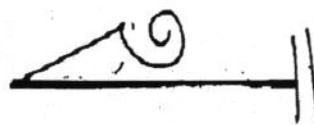
Dist. No. KAKI...
Taluk No. 2410

Village No. 50
(గ్రామం నెం.)

Name MALLAVALLI
(పేరు)

Field No. 342
(పొలం నెం.)

Area 11-66 He tares
(చేర) 50



copied by N.S. Santur...

One Centimeter - () Chain of 20 Meter
1/2 inch = one chain

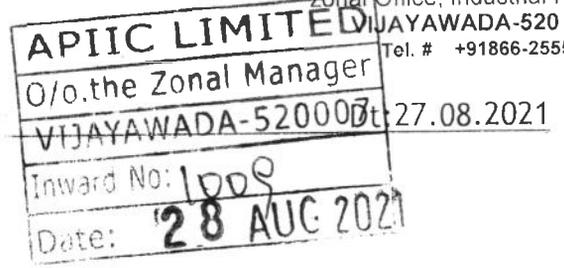
compared by Hypothesis 19/82 DS

(Sd) K.K.V



T.KRISHNA MOHAN RAO B.Tech
Dy. ZONAL MANAGER (E)

Andhra Pradesh Industrial
Infrastructure Corporation Ltd.
(A Govt. of Andhra Pradesh undertaking)
Zonal Office, Industrial Park,
VIJAYAWADA-520 007
Tel. # +91866-2555647



Lr.No.DZM(E)/APIIC/VJA/MIP-MLVL/2021-22

To
The Zonal Manager
APIIC Limited
Vijayawada

Sir,

Sub: APIIC Limited, Vijayawada - Nation Green Tribunal - Mines and Quarries - Krishna District - Mallavalli Village of Bapulapadu Mandal, Krishna District - Suo Moto Petition Admitted by Nation Green Tribunal, South Zone, Chennai - Report called for Gravel Mining Mafia Eye Gravel in Mallavalli on the article published on 15.07.2021 in Eenadu Telugu News Paper, Andhra Pradesh, Krishna District Amaravathi Addition- Report submitted - Reg.

- Ref: 1. OA No.177 of 2021 (SZ), dated.11.08.2021 of the National Green Tribunal south zone, Chennai.
2. Rc.No.D4/1949/2021, dated.21.08.2021 of the Collector & District Magistrate, Krishna, Machilipatnam

It is to submit that the land alienated to APIIC in Rs.No.11 measuring an extent of Ac 1360.00 cents of Mallavalli(V), Bapulapadu (M), Krishna District is uneven with Hillocks and steep vallies.

To develop the subject land as Industrial Park APIIC formed 22.50 Km length of roads with storm water drains on both sides. Further it is to submit that to make the land even to construct the roads, APIIC has to cut the hillock portion and filled the low laying areas within the subject land. Photos contains the road formation are enclosed for reference.

Further some of the plot owners those who have large extent of allotment have levelled the land allotted to them duly cutting the hillock areas and transferring the same to the low level areas in their premises.

Further it is to submit that there is no excavation of gravel from APIIC industrial area to outside areas as published in the news paper.

It is to submit that further that there is same quarrying happens in the patta land bordering to the APIIC lands.

This is submitted for favour of taking further necessary action.

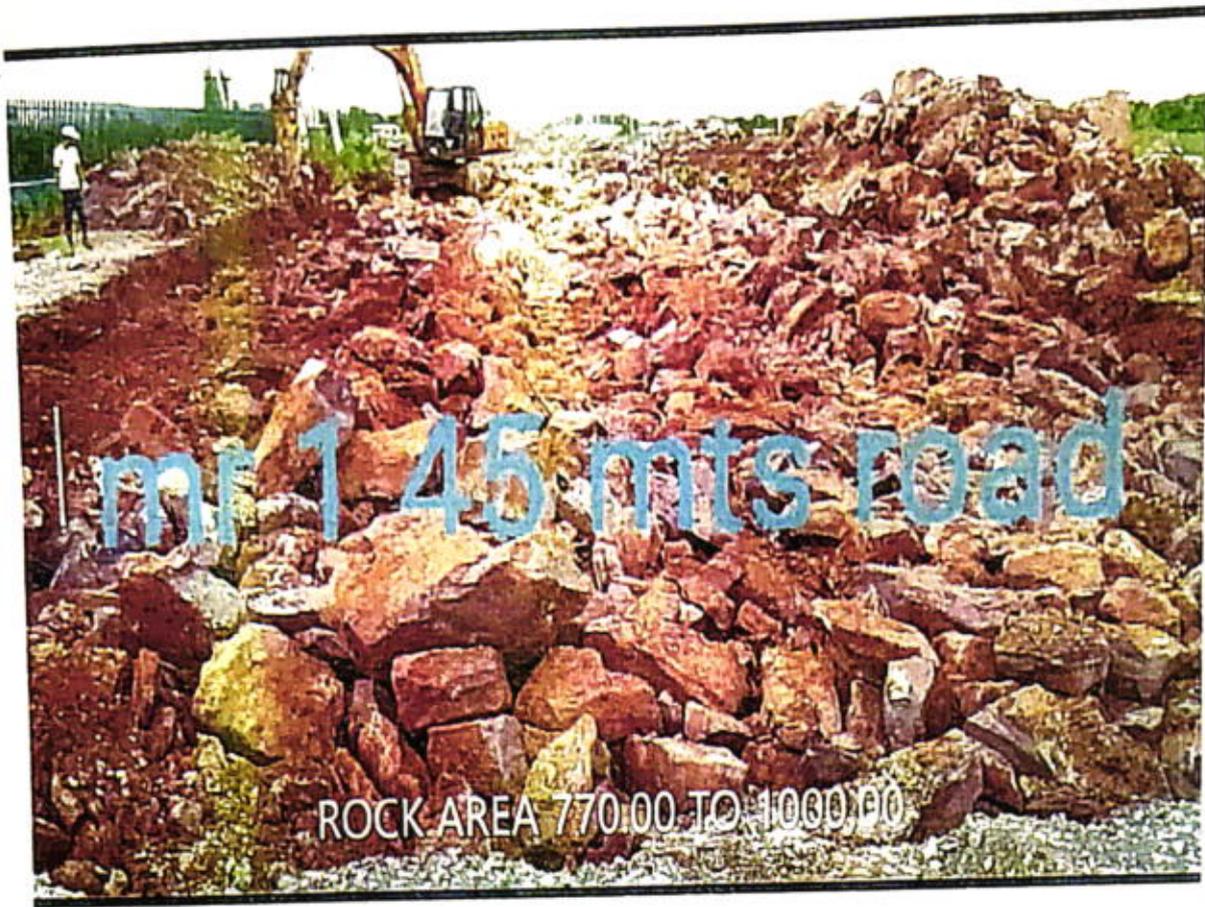
Encl: As above

Yours faithfully,
Dy. ZONAL MANAGER (E)

28/8/21
Dy. Zonal Manager
APIIC Limited

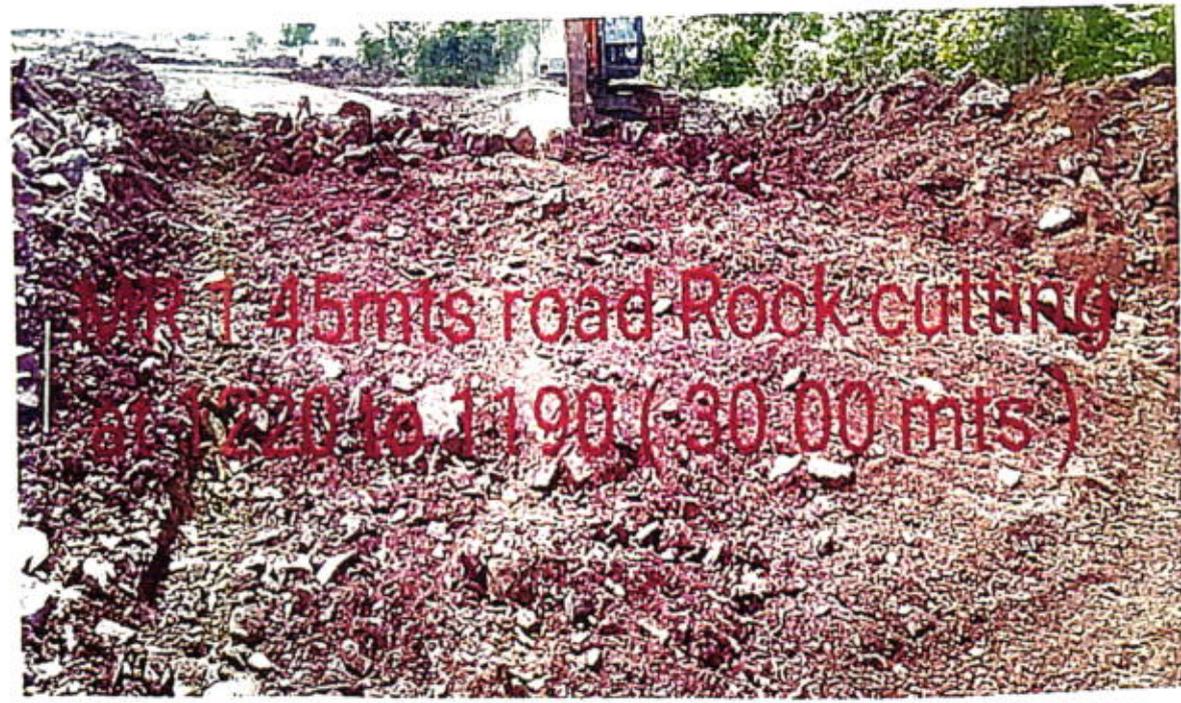
28/8/21
Dy. Zonal Manager
APIIC Limited

27/08/2021

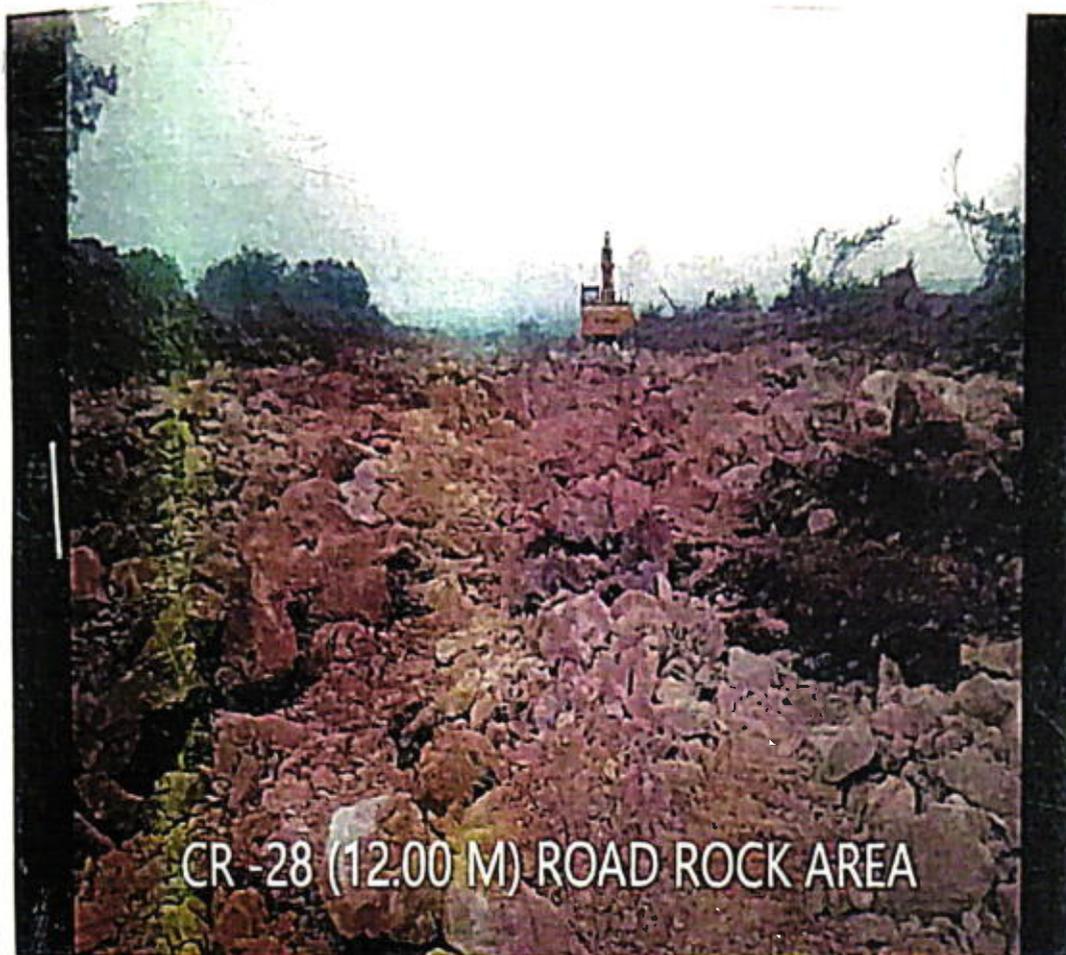


mp 1.45 mts road

ROCK AREA 770.00 TO 1000.00



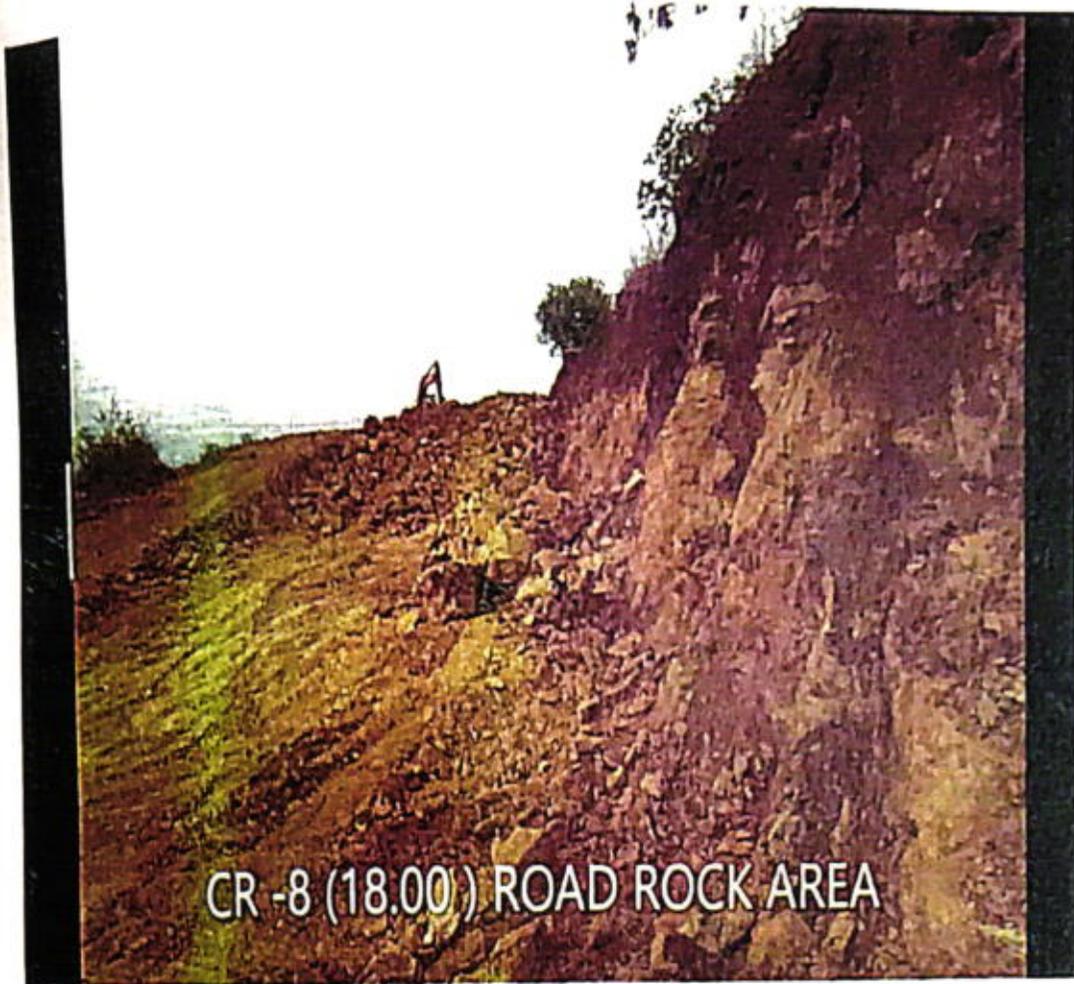
MP 1.45 mts road Rock cutting
at 1220 to 1190 (30.00 mts)



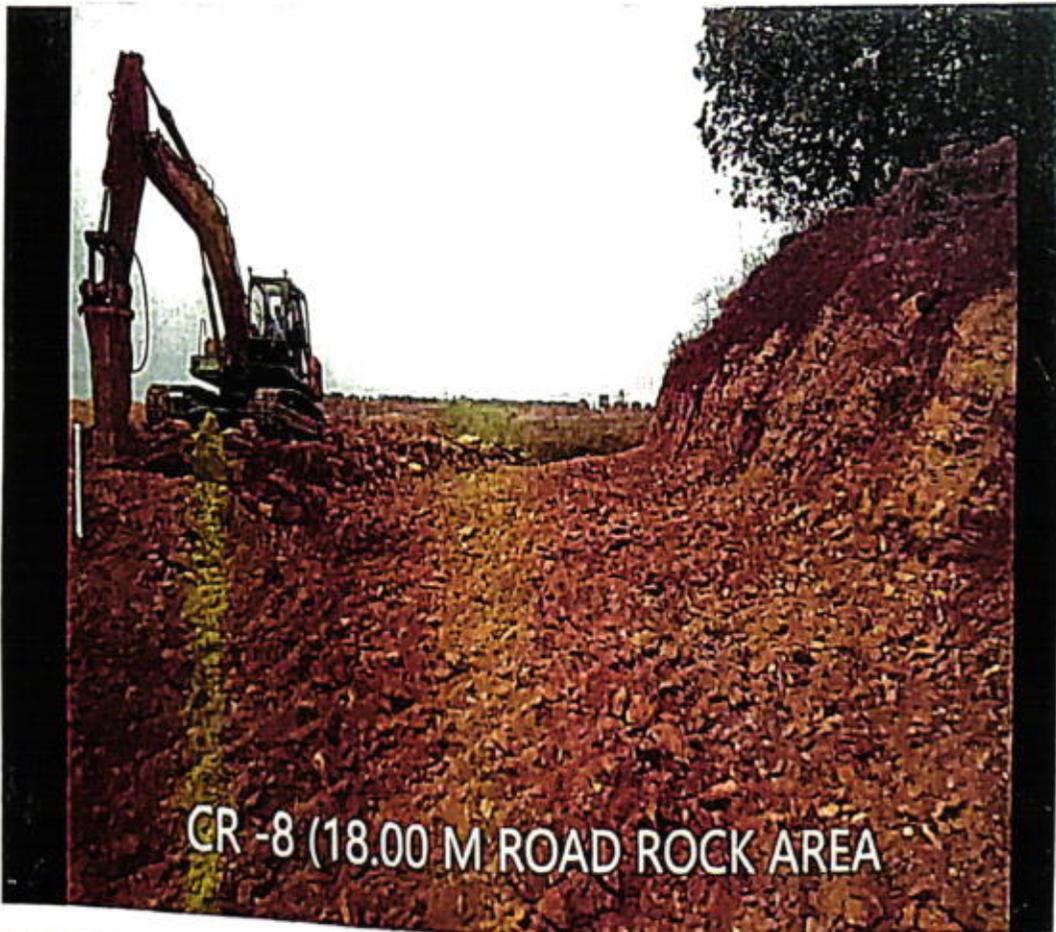
CR -28 (12.00 M) ROAD ROCK AREA



CR -28 (12.00) ROAD @ KM 480. TO 550.00



CR -8 (18.00) ROAD ROCK AREA



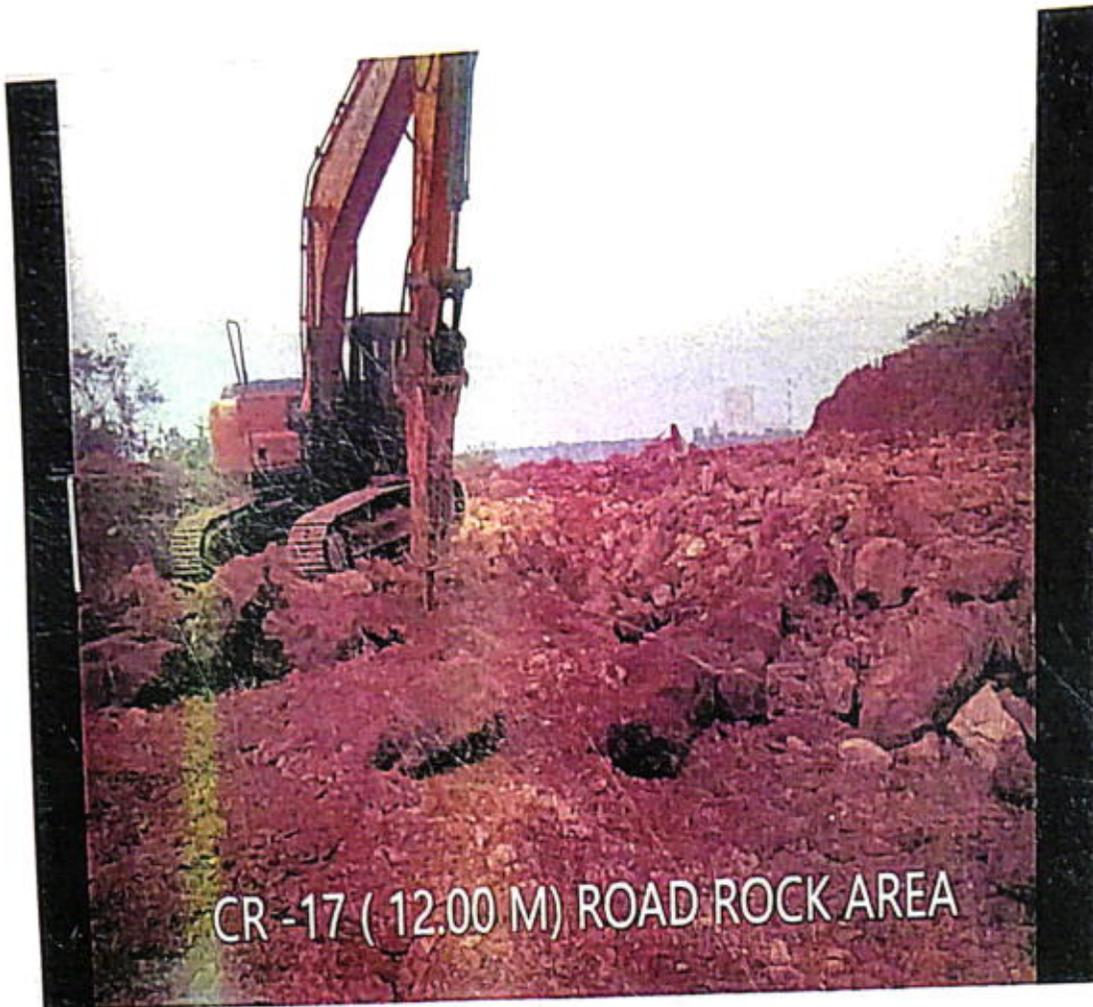
CR -8 (18.00 M ROAD ROCK AREA



CR 13 18M



CR -13(18.00) ROCK @ KM, 180.00 TO 250.00

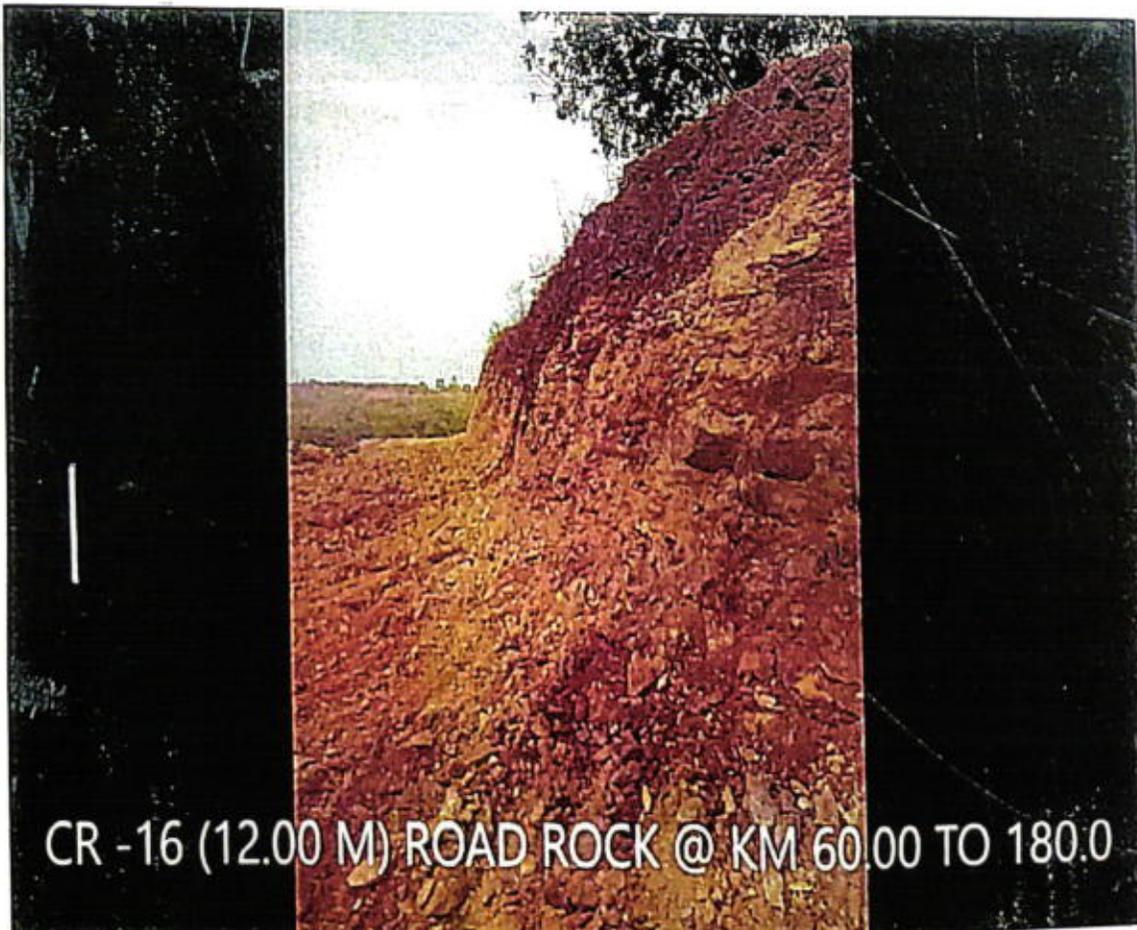


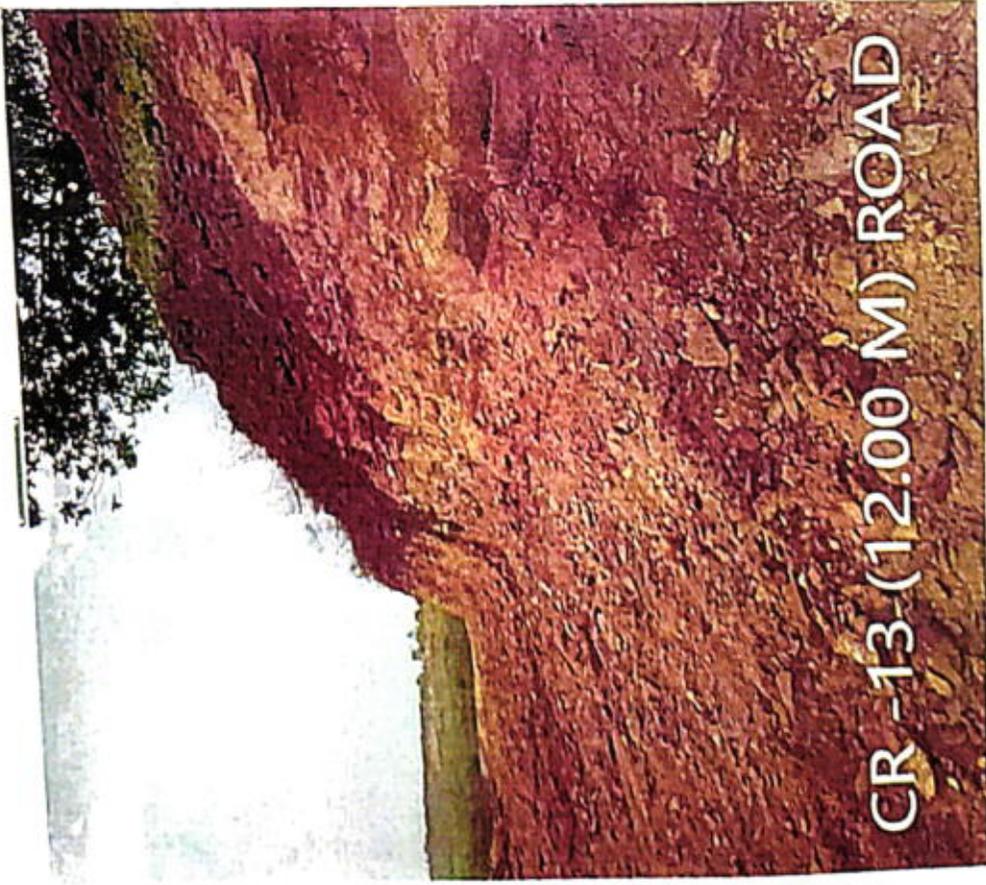


CR-22 (18.00 M)

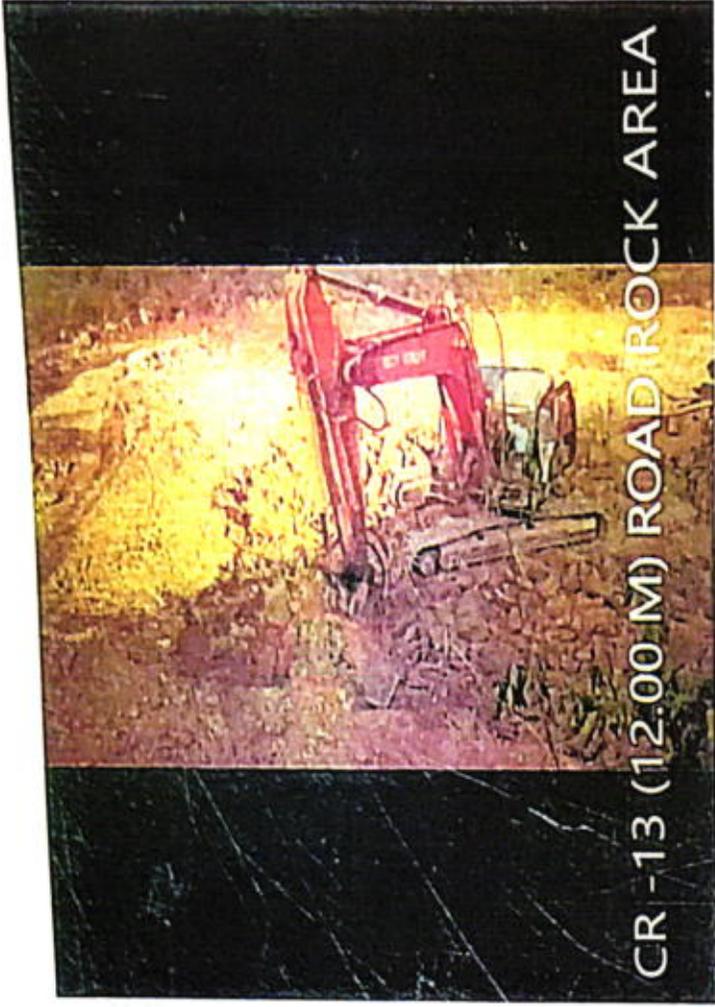


CR-22 (18.00 M) ROCK AREA



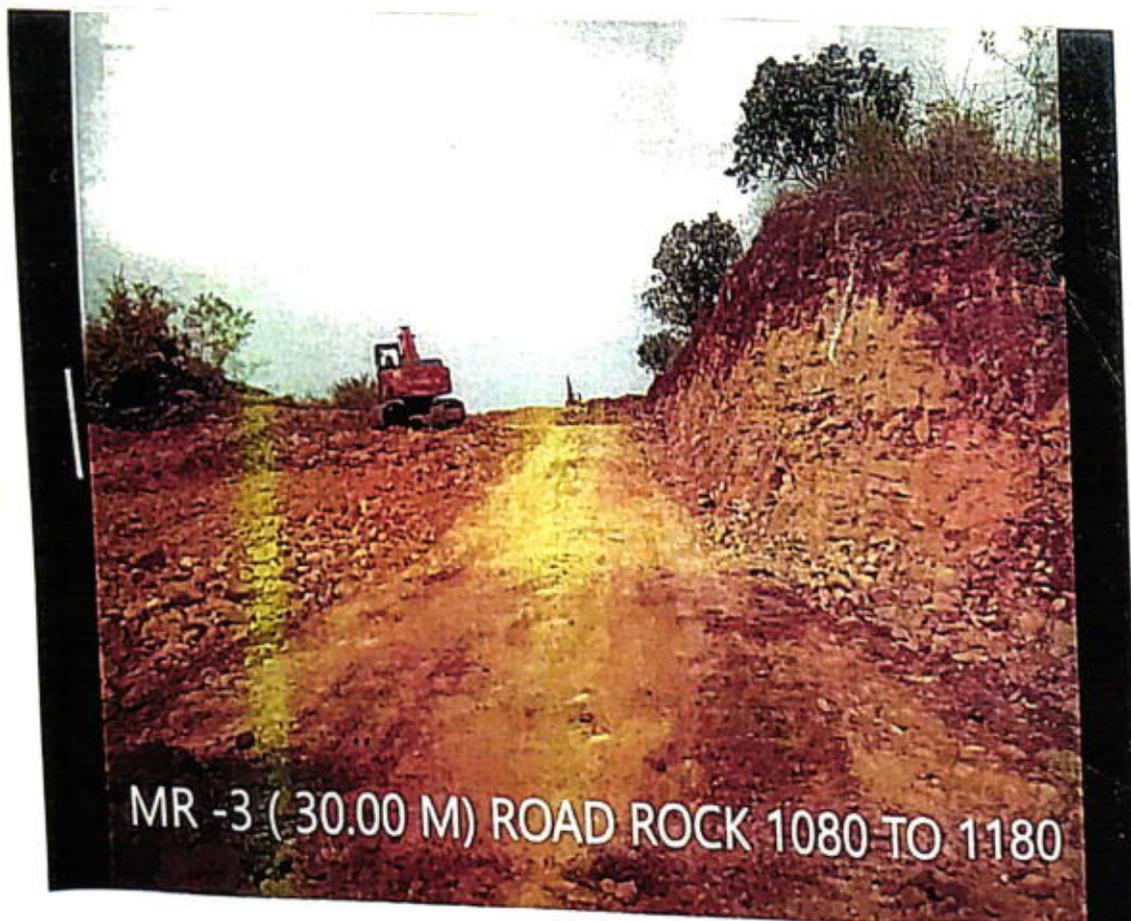


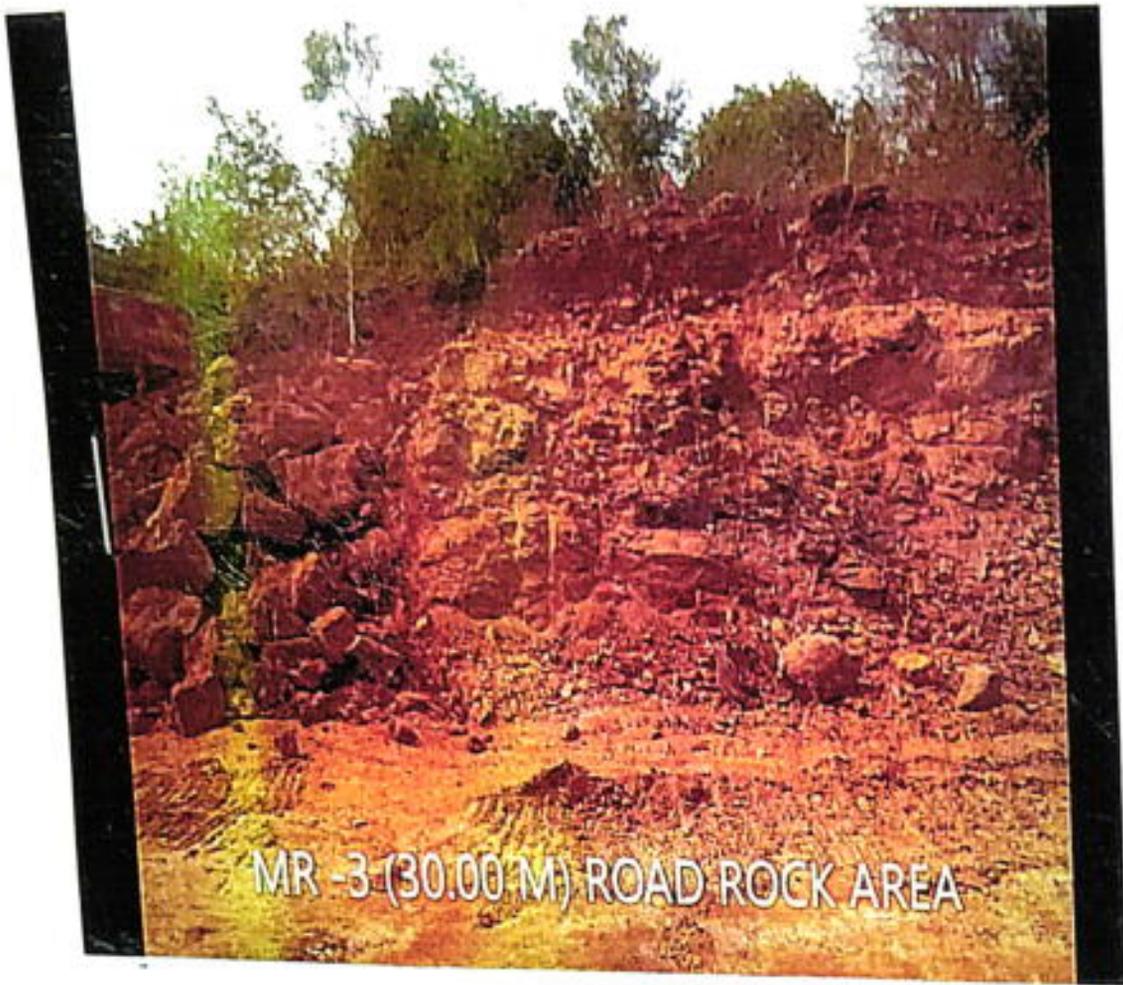
CR -13 (12.00 M) ROAD



CR -13 (12.00 M) ROAD (ROCK AREA

102





MR -3 (30.00 M) ROAD ROCK AREA



MR-3 (30.00 M) ROAD ROCK @ KM 850 TO 1020



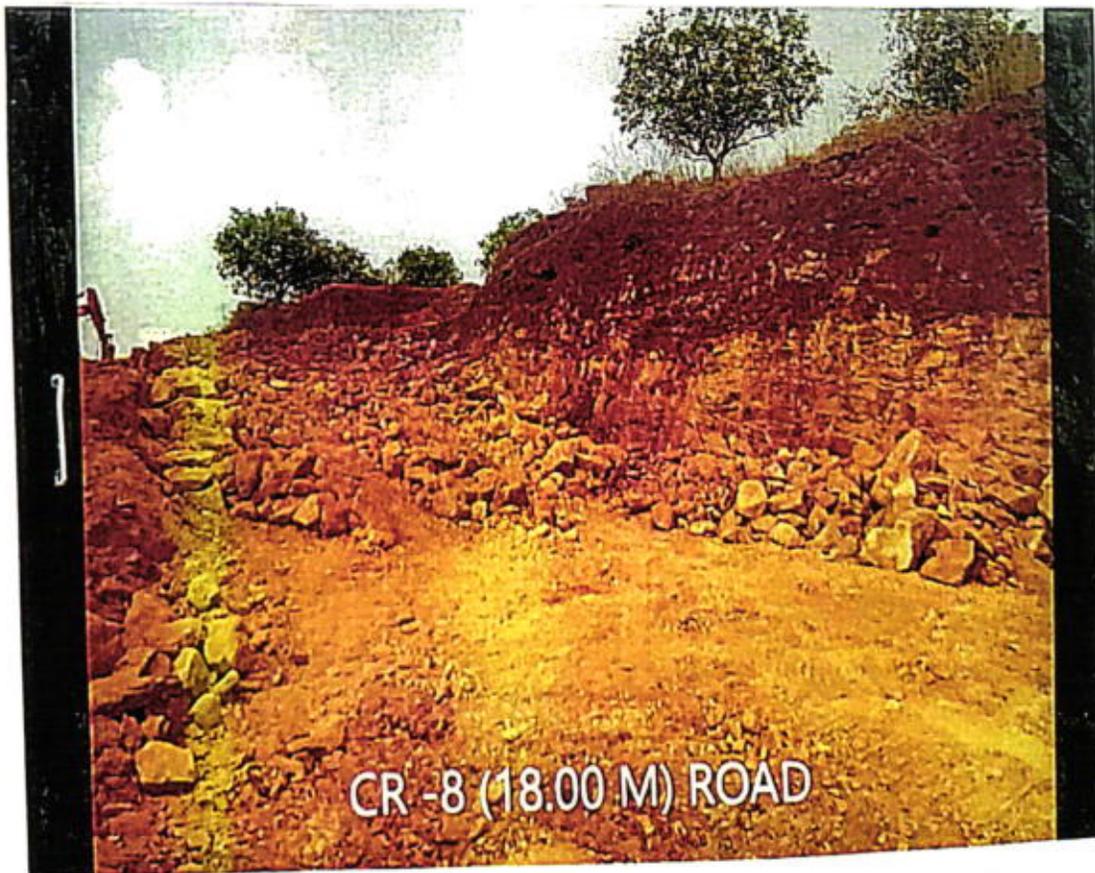
CR -5 (18.00) ROCK AREA @ KM 120.00 TO 360.00



Cr 6 (18m) rock area



CR -6 (18.00 M) @ KM 50.00 TO 110.00



CR -8 (18.00 M) ROAD